

CENTRAL ADMINISTRATIVE TRIBUNAL  
Circuit Bench, Lucknow  
Opp. Residency, Gandhi Bhawan, Lucknow  
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INDEX SHEET

CAUSE TITLE 201/22 of 19 82 (L)

NAME OF THE PARTIES \_\_\_\_\_

Dr. C.K. Pandey Applicant

Versus

Union of India & Respondent

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R/C  
4/11/2012

Rejoinder  
SAT

10.6.91

# CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211001

(A/1)

Promotion & Arrears of Pay

Registration No. 201 of 1988 (L)

APPLICANT (s) ..... C. K. Panday .....

RESPONDENT(s) ..... U O 9 (G. S. 9) .....

Particulars to be examined

Endorsement as to result of Examination

- |   |  |
|---|--|
| <p>1. Is the appeal competent ?</p> <p>2. (a) Is the application in the prescribed form ?</p> <p style="padding-left: 20px;">(b) Is the application in paper book form ?</p> <p style="padding-left: 20px;">(c) Have six complete sets of the application been filed ?</p> <p>3. (a) Is the appeal in time ?</p> <p style="padding-left: 20px;">(b) If not, by how many days it is beyond time ?</p> <p style="padding-left: 20px;">(c) Has sufficient case for not making the application in time, been filed ?</p> <p>4. Has the document of authorisation/Vakalat-nama been filed ?</p> <p>5. Is the application accompanied by B. D./Postal Order for Rs. 50/-</p> <p>6. Has the certified copy/copies of the order (s) against which the application is made been filed ?</p> <p>7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?</p> <p style="padding-left: 20px;">(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?</p> | <p>yes</p> <p>yes</p> <p>yes</p> <p>only two sets.</p> <p>yes</p> <p>—</p> <p>—</p> <p>yes</p> <p>yes PO DD 065178 dt. 28/10/88<br/>5</p> <p>yes</p> <p>yes</p> <p>yes by the advocat.</p> |
|---|--|



Particulars to be Examined

Endorsement as to result of Examination

- (c) Are the documents referred to in (a) above neatly typed in double space? *yes*
- 8. Has the index of documents been filed and ~~paging~~ done properly? *yes*
- 9. Have the chronological details of representation made and the outcome of such representations been indicated in the application? *yes*
- 10. Is the matter raised in the application pending before any Court of law or any other Bench of Tribunal? *No.*
- 11. Are the application/duplicate copy/spare copies signed? *yes.*
- 12. Are extra copies of the application with Annexures filed? *No.*
  - (a) Identical with the original? *-*
  - (b) Defective? *-*
  - (c) Wanting in Annexures *-*
- A* Nos...../Pages Nos.....? *-*
- 13. Have file size envelopes bearing full addresses, of the respondents been filed? *No.*
- 14. Are the given addresses, the registered addresses? *yes*
- 15. Do the names of the parties stated in the copies tally with those indicated in the application? *yes*
- 16. Are the translations certified to be true or supported by an Affidavit affirming that they are true? *-*
- 17. Are the facts of the case mentioned in item ~~No.~~ 6 of the application? *yes*
  - (a) Concise? *yes*
  - (b) Under distinct heads? *yes*
  - (c) Numbered consecutively? *yes*
  - (d) Typed in double space on one side of the paper? *yes*
- 18. Have the particulars for interim order prayed for indicated with reasons? *yes*
- 19. Whether all the remedies have been exhausted. *yes*

*If approved be listed on 21.11.88 before Court.*  
*DR. (D)*

*D.S. Dhar*  
*28/X/88*  
*S.O. (J)*

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCULAR BENCH AT LUCKNOW.

\*\*\*\*

O.A./T.A. No. 201 1988(L)

Dr. C. K. Pandey Applicant(s)

Versus.

W.O.L. Respondent(s)

Sr. No.	Date	Orders
21.11.80	No sitting - Adjourned to 25.11.80 for admission	h 21/11
25.11.80	Hon. D.S. Mirra, A.M. Hon. G.S. Sharma, J.M.	Issue notice to respondents to show cause within 2 weeks as to why this petition be not admitted. Interim prayer rejected. Put up this case on 28.12.80 for admission.
	<u>OR</u>	Sd/- A.M.
	Sd/- J.M.	
16/12/80	<u>OR</u>	Notices for respondents nos 1 to 4 received by Sri V.K. Chudhry Govt. Counsel fixing 23.12.80 for admission.
	No reply filed	h 16/12

Q.A. 201/88

(12/7)

8/3/89.

Hon. Justice Kameshwari Nath, VC.  
Hon. Ajay Dohri, Am.

This application for amendment of the application is in consequence of certain events <sup>which transpire pursuant to</sup> the amendment prayed for is allowed and the same be incorporated within three days

The petition is admitted. The opposite parties may file reply within four weeks time. Replies if any may be filed within one week i.e. 12/4/89 and the case be put up before the Deputy Registrar on 13/4/89 for fixing a date for final hearing.

Am.

Am.

The VC.

13.4.89

Due to strike of Advocates the case is adjourned to 19-4-89

13/4  
JDR

12/3

C.M.A.No.72/89(L)

In

O.A. No.201/88(L)

Hon' Mr. Justice K. Nath, V.C.

Hon' Mr. D.S. Misra, A.M.

19/4/89

Counter affidavit has been filed on behalf of opposite parties after serving a copy of the same on the applicant who is present in person before the Bench. The applicant may file rejoinder, if any, within 10 days. ~~hereof~~. List the case for final hearing on 17-5-1989.

We have noticed that the amendment has not been incorporated in the application; this must be done within a week.

*AS*  
A.M.

*AS*  
V.C.

(sns)

*AS*  
In compliance of court's order dt. 19.4.89 neither rejoinder nor any amendments made.  
Submitted for order

Hon' Mr. K.J. Raman, A.M.

17/5/89

The applicant is present in person. He wants one week's time to file rejoinder <sup>to supplement his affidavit.</sup> The request made is allowed. Shri V.K. Chaudhary, learned counsel for the respondents is filing supplementary counter affidavit on behalf of the respondents today.

This case be listed for final hearing on 19-7-89.

*Before that the amendt. shall be incorporated.*  
*AS* A.M.

(sns)

19.7.89

No sitting. Adj. to. 30.8.89. for order.

30/8/89.

Hon. Justice K. Nath, V.C.

Put up before the Bench on 7/9/89.

*AS*  
V.C.

*OR*  
The learned Counsel for the applicant has filed rejoinder supplementary rejoinder. e.m. No 194/89(L) for stay. Submitted for order

*OR*  
As directed by the court's order dt. 19.4.89, no amendment has incorporated by the learned counsel for applicant. Learned counsel for applicant has filed e.m. No 194/89(L) for stay. Submitted for order L.L. 6/9/89

*AS*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
A I L A H A B A D  
CIRCUIT BENCH AT LUCKNOW

O.A.NO. 201 1988(L)  
I.A.NO.

DATE OF DECISION \_\_\_\_\_

Dr. C. K. Pandey PETITIONER  
Dr. S. P. Shukla Advocate for the  
Petitioner(s)

VERSUS

U. O. 1. & others RESPONDENT  
Dr. V. K. Chaudhary Advocate for the  
Respondent(s)

CORAM :

The Hon'ble Mr. Justice K. Nall, v. c.

The Hon'ble Mr. K. J. Raman, AM.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether to be circulated to other Benches?

Dinesh/

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RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.  
CIRCUIT BENCH AT LUCKNOW.

-----  
Registration (O.A.) No. 201 of 1988 (L)

Dr. C.K. Pandey	....	Applicant.
Versus		
Union of India & others	....	Respondents.

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Hon'ble Justice K. Nath, V.C.  
Hon'ble K.J. Raman, A.M.

(By Hon. K.J. Raman, A.M.)

This is an application filed, under Section 19 of the Administrative Tribunals Act, 1985, by Dr. C.K. Pandey, a Geologist, working with the Geological Survey of India (GSI), Northern Region, Lucknow, against the Union of India, Ministry of Steel & Mines, New Delhi, Director General of GSI and two other officers of the GSI.

2. The facts of the case, in brief, are: that the applicant joined the GSI as S.T.A.(Geology) on 19.8.1963. He was confirmed in that post with effect from 12.1.1971; thus the applicant has a lien in the GSI. He was promoted as Assistant Geologist (a class II Gazetted Post) in December, 1967. Thereafter he was promoted to the class I Gazetted post of Geologist (Junior) in April, 1973. In pursuance of an advertisement for a post of Senior Hydro-Geologist /Executive Engineer by the Ground Water Investigation Organisation (GWIO) of the Government of U.P., the applicant was selected and he was released by the GSI on 8.2.1979 and thereafter ~~he~~ he joined the GWIO in the said post. There is some controversy as to the nature of the posting of the applicant in the GWIO. According to the applicant, he was initially taken by the U.P. Government on the said post for a specified period of one year, which was extended by another year. The applicant states that on

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the expiry of the second year, the Government of India converted the posting of the applicant in GWIO as a posting on deputation. In this connection, the applicant has annexed a letter of October, 1979 addressed to the applicant by the Senior Administrative Officer of the GSI wherein it is stated that he was being released from the GSI on his direct recruitment as Senior ~~Hydro~~ Hydro-Geologist, for a period of two years. It is clearly stated in the first para of this letter that the applicant's is not a case of deputation. It is further stipulated in this letter that if the applicant is not permanently absorbed within a period of two years from the date of his appointment in GWIO, he should immediately on the expiry of the said period of two years either resign from the Government service or revert to his parent office (Annexure 'RA-1' to the rejoinder affidavit). The applicant remained on the said deputation upto 28.8.1987. The applicant re-joined his parent department, i.e. GSI on 31.8.1987. The applicant claims that on the basis of <sup>telephonic</sup> approval of the Director (Personnel), he joined as Geologist (Senior) in his parent office. A copy of the charge-report of the applicant has been annexed as Annexure '2' to the application. The applicant states that the post of Geologist (Senior) is the next higher post to which Geologist (Junior) is eligible for promotion and the <sup>criteria</sup> for such promotion is seniority subject to rejection of unfit.

3. In the year 1985, the Departmental Promotion Committee (DPC) of the GSI recommended 369 Geologists (Junior) as suitable for promotion to the post of Geologist (Senior). The applicant claims to have been found fit for promotion in the panel prepared by the DPC and submitted to the Government. He claims that his name was at Sl.No.41 in the list and there were 328 officers junior to the applicant in the grade of Geologist (Junior), who were also recommended to be promoted as aforesaid. The applicant has stated that on the basis of such panel, orders promoting such officers were issued initially on 2.2.1985 by means of telegrams. Copies of two such telegrams have been annexed to the application as Annexure

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'6'. These telegrams cover the cases of a number of juniors to the applicant. The order of promotion of the applicant, however, was not issued.

4. The applicant received a letter dated 21.10.1987 (Annexure '7') from the Director General, GIS's office, informing the applicant that the Government had conveyed ex-post facto approval of the applicant's deputation period beyond four years with the GWIO, with effect from 8.2.1983 to 28.8.1987. It was stated in this letter that no deputation allowance was admissible to him for the period of deputation exceeding four years. It was further stated that the applicant was allowed to join duties on repatriation at GSI, Lucknow, as Geologist (Junior) with immediate effect. The applicant states that he replied to the above letter on 2.11.1987 that he had taken over as Geologist (Junior) in the first instance and immediately thereafter assumed the charge of the post of Geologist (Senior) in consequence of the promotion of various persons (referred to above) by the letter dated 2.2.1985, issued by the Ministry. This, however, was not replied to by the respondents. The applicant states that he is being made to draw his salary provisionally at the rate he was drawing upto August, 1987 as a deputationist and that no increment from 1987 onwards had been sanctioned. His pay has not also been refixed on return from deputation. The applicant states that he had sent further representation and a legal notice on 25.5.1988 with no result. The applicant has emphasised his grievance that 100 of his juniors have been promoted with effect from 2.2.1985, whereas he has been denied such promotion for such a long period and has also been deprived of salary and allowances due to him on promotion. In an amendment application, which has been allowed, the applicant refers to what he calls as a seniority list and states that he has been shown as a Geologist (Senior) at Sl.No.485 (Annexure '9'). In the counter affidavit filed by the respondents, it has been denied that the list annexed by

the applicant was a seniority list. This list itself is practically unreadable.

5. The relief prayed by the applicant is that the respondents be directed to treat the applicant as having been duly promoted to the post of Geologist (Senior) with effect from 2.2.1985 with all the resultant benefits including salary and seniority, as admissible under the law. Alternatively, it is prayed that, if required, the respondents be directed to issue a formal order of such promotion and for the grant of all consequential benefits, as above. It is further desired that directions be issued to the respondents to refix the salary of the applicant from the date of promotion, i.e. 2.2.1985 and grant him increments and consequential arrears with interest at the rate of 12 percent per annum.

6. The respondents have stated in their counter affidavit that the applicant applied for the post of Senior Geologist in GWIO with an undertaking that he would revert back after completion of two years of lien or resign from the post held by him in the GSI. Accordingly, he was selected by the GWIO and was released on 8.2.1979. It is stated that initially the applicant's posting was treated as direct recruitment for a period of two years in the GWIO. The respondents further state that the applicant asked for extension of deputation on 17.3.1981 for a further period of two years. The respondents aver that on the basis of such request from the applicant and similar request from the <sup>GWIO</sup> ~~GWIO~~, the posting of the applicant was treated as deputation and it was extended for a further period of one year. The deputation was again extended for the fourth year also upto 8.2.1983. It is stated that extension of deputation beyond <sup>the</sup> 4th year was not granted by the Ministry and accordingly the Government of U.P. was requested to release the applicant by a telegram dated 15.4.1983 with a copy to the applicant. The applicant filed a writ petition in the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, contending that he was a direct recruit in the GWIO. He also obtained an interim order dated 5.4.1983

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from the High Court restraining the respondents from relieving him from the GWIO. The respondents admit that the applicant while on deputation was recommended for promotion to the post of Geologist (Senior) under a Ministry's letter dated 2.2.1985, but he was not issued the offer of promotion to the said post as it was decided that it would not be expedient to offer promotion to Dr. Pandey in the light of his court case against any move to release him from GWIO and ultimately getting the interim order dated 5.4.1983, referred to above. Thereafter in 1987, the applicant got his writ petition dismissed as not pressed and the stay order was vacated. He was then relieved by the U.P. Government on 29.8.1987. He was allowed to join after being away from the parent cadre for nearly nine years. The respondents aver that the GSI could not offer the applicant any promotion to the grade of Geologist (Senior) as recommended by the DPC in 1985 in view of the writ petition in the High Court of Judicature at Allahabad and the interim order. It is further stated that by the time he joined the GSI in 1987, the validity of the DPC panel had expired and further there was litigation in the Calcutta High Court in regard to seniority of Geologist (Junior) and the Calcutta High Court had ordered the preparation of a fresh seniority list. It is stated that there was a SLP filed in the Supreme Court in the same case. During the arguments it was stated that both the High Court and Supreme Court cases have been concluded and there was no impediment now due to litigation, in the matter of considering the promotion of the applicant.

7. In the rejoinder affidavit filed, the applicant has contested the various submissions of the respondents. He states that the GSI had originally taken the stand that his posting to GWIO was on direct recruitment for two years and inexplicably changed its stand and treated the posting as deputation, which was against the interest of the applicant. The applicant states that he ought

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to have been given proforma promotion. According to the applicant, the panel for promotion does not expire under any law. The applicant further contends that the litigation in the Calcutta High Court was with reference to persons promoted after the applicant and the judgment in that case imposed no bar on promotion of the applicant along with the others, at least after his return from the deputation. The applicant further mentions two persons, viz. S/Sri Ranjeet Kumar Roy and Umesh Chandra Pati, who are far juniors to the applicant and who have been promoted by an order dated 23.9.1987, much after the repatriation of the applicant on 31.8.1987. This allegation has not been denied by the respondents.

8. The case was heard on 7.9.1989 when Sri S.P. Shukla, learned counsel for the applicant and Sri V.K. Chaudhary, learned counsel for the respondents pressed their arguments. We have very carefully considered the points urged in the pleadings as well as during the hearing. It is clear that the applicant was released to join the GWIO in February, 1979 by the GSI, initially for a period of two years. It does appear, to begin with, the GSI treated the posting of the applicant in the GWIO as a direct recruitment for two years, and then later on treated the applicant as on deputation. We are, however, not concerned with the rights and wrongs of this aspect in this case. We note that the period was treated as deputation and it was extended from time to time upto four years, i.e. upto 8.2.1983. Thereafter it appears that on being sought to be released from deputation at the end of four years, the applicant filed the writ petition in the Allahabad High Court and obtained the interim order restraining the respondents from relieving the applicant from the GWIO. The interim order was issued on 5.4.1983 and was in operation during 1985 when the DPC met and considered the cases of Geologists (Junior) including the applicant and approved and recommended him along with others for promotion to the grade of Geologist (Senior). The applicant was not promoted along with

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others with effect from 2.2.1985, on the ground of the above litigation and the interim order dated 5.4.1983. During the arguments, the learned counsel for the respondents stated that since on promotion, the applicant had to be posted somewhere and since the applicant had got the interim order from the High Court restraining his relief from the deputation, no order of posting on promotion could have been issued in such circumstances. There is some force in this statement. This stalemate continued till the case was dismissed and the interim order vacated in 1987. After the return of the applicant to the parent department in 1987, he could have been considered for promotion, particularly as a large number of his juniors had been already promotion in 1985 itself. For this the reply of the respondents is that this could not be done in view of the judgment of the Calcutta High Court and the pendency of the SLP in the Hon'ble Supreme Court. A copy of the judgment of the Calcutta High Court, produced during the arguments, does not seem to support the arguments of either the applicant or the respondents clearly. It is, however, seen that according to the judgment, "this will not prevent the authority concerned in the meanwhile to give ad hoc or officiating promotion till the finalisation of the gradation list, etc.". Perhaps, there was scope for considering ad hoc promotion at least at that time.

9. Be that as it may, the letter dated 21.10.1987 (Annexure '7') from the GSI to the applicant is very significant. By this letter the entire period of absence of the applicant from the parent department, i.e. GSI, to GWIO has been regularised retrospectively. From February, 1979 to 28.8.1987, the entire period has been clearly and unequivocally treated as deputation. For the first four years of this period, the applicant was entitled to, and presumably drew,

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deputation allowance and beyond this period such allowance was not admissible. Since the applicant was thus on ~~deputation~~ <sup>deputation only</sup> during the above period, the question is whether he was entitled to be considered for promotion in the parent department in 1985 along with his juniors or not. In this connection, we may refer to a case decided by the Hon'ble Supreme Court dealing with the case of a Government servant on deputation to another department, reverting to the parent department, and the right of such Government servant to promotion in the parent department while on deputation in the other department. The case is The State of Mysore v. M.H.Bellary (AIR 1965 S.C. 868). In that case Hon'ble Rajagopala Ayyangar, J. speaking for the Court had observed as follows :-

"The service of an officer on deputation in another department is treated by the rule as equivalent to service in the parent department and it is this equation between the services in the two departments that forms the basis of Rule 50(b). So long therefore as the service of the employee in the new department is satisfactory and he is obtaining the increments and promotions in that department, it stands to reason that that satisfactory service, and the manner of its discharge in the post he actually fills, should be deemed to be rendered in the parent department also so as to entitle him to promotions which are open on seniority-cum-merit basis. What is indicated here is precisely what is termed in official language the "next below rule" under which an officer on deputation is given a paper-promotion and shown as holding a higher post in the parent department if the officer next below him there is being promoted. If there are adverse remarks against him in the new department or punishments inflicted on him there, different considerations would arise and these adverse remarks etc. would and could certainly be taken into account in the parent department also, but that is not the position here."

10. The above principles are clearly applicable in the present case. Admittedly, the applicant was considered by the DPC of 1985 and found fit. Both the sides admit that the criterion for promotion was seniority subject to rejection of the unfit. The applicant was admittedly found 'suitable' for promotion and not 'unfit'. Applying

the principles laid down by the Hon'ble Supreme Court, as cited above, the respondents ought to have considered the case of the applicant after the decision was taken to regularise his period of absence from the parent department as one of deputation. In any case, during the arguments it emerged that there was <sup>now</sup> no impediment or obstacle to consider the case of the applicant for promotion along with others in 1985. The learned counsel for the respondents fairly suggested at the close of his arguments that the respondents would be willing to consider the grant of due promotion to the applicant, if the Tribunal issued directions to this effect.

11. We accordingly find that the applicant should be given his due promotion to the grade of Geologist (Senior), with effect from the date on which his immediate junior has been promoted in 1985, particularly as the criterion is only seniority subject to rejection of the 'unfit' and the DPC had already found him 'fit' for such promotion in 1985. Even if <sup>a</sup> ~~the~~ fresh DPC is held, it will have only to see the records which have already been seen by the 1985 DPC in order to consider his suitability at that time and in these circumstances, the expiry of the panel has no significance in this case, as no further records have to be seen for judging the suitability of the applicant.


12. In the circumstances, we allow the application and direct the respondents to issue the order of promotion of the applicant to the grade of Geologist (Senior) with effect from the date on which the person immediately below the applicant in the seniority list was promoted in February, 1985, under the "next below rule". We further direct that the respondents shall grant all consequential benefits to the applicant arising out of such promotion, including

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seniority in the grade of Geologist (Senior) as well as pay and allowances in accordance with the applicable rules. These directions shall be carried out within three months from the date of receipt of this order. There will be no order as to costs.



MEMBER (A).



VICE-CHAIRMAN.

Dated: October 24, 1989.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH AT ALLAHABAD  
LUCKNOW CIRCLE  
LUCKNOW

Petition No. of 1988.

Dr.C.K.Pandey - .....Petitioner  
versus

Union of India  
& others - ....Respondents

I N D E X

Sl.no.	Contents	Annexure number	pages
1.	Application		1-19
2.	Relieving order dt from CWIO w.e.f. 28.8.1987.	1	20
3.	Copy of the charge assumption certificate of the petitioner dt: 31.8.87.	2	21
4.	True copy of the order through which honorarium was awarded to the petitioner.	3	22

S. P. Sinha

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|-----|---|---|----------|
| 5.  | True copy of the appreciation letter written by the State Government.               | 4 | 23       |
| 6.  | True copy of the gradation list as on 1.8.83.                                       | 5 | 24 to 26 |
| 7.  | True copy of the telegram issued regarding the promotion of Sri N.A.Khan and other. | 6 | 27       |
| 8.  | True copy of the letter dated 21.10.87.   | 7 | 28       |
| 9.  | True copy of the petitioner's letter dated 27.1.88.                                 | 8 | 29 to 30 |
| 10. | Vakalatnama.  |   | 31       |

Dated: Lucknow  
, 1988.

*S. P. Shukla*  
(S.P. Shukla)  
Advocate,

Counsel for the petitioner.

Filed on 28.X.88 (5/3)  
To be listed on 20.11.1988  
Rec-28/X/88  
DR(J)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNALS  
ADDITIONAL BENCH AT ALLAHABAD  
LUCKNOW CIRCLE  
LUCKNOW

Petition No. 201 of 1988. (L)

Friday

Noted for 21.11.88.

Shri. Pathak  
28/11/88  
Ch. T. S. Shukla

Dr. C.K.Pandey son of Shri B.K.Pandey,  
resident of MIG 54, Aliganj Scheme,  
Lucknow.  
.....Petitioner.

vs.

1. Union of India,  
Ministry of Steel and Mines  
Department of Mine New Delhi,  
Through its Secretary.
2. Director General,  
Geological Survey of India,  
27 Jawahar Lal Nehru Road ,  
Calcutta- 16.

- ~~xxx~~
3. The Deputy Director General(Personnel),  
Geological Survey of India,  
4 Chaurangi Lane Calcutta-16.
  4. The Deputy Director General,

Recd. Note  
on Behalf of  
Dept. T. N. U.

Per Mr. Chandra  
P.S.C.-CO.

e.v. Nandya



.2.

Geological Survey of India,  
Northern Region ,Aliganj Scheme,  
Lucknow.

.....Respondents.

Petition under section 19 of the  
Administrative Tribunals Act, 1985  
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DETAILS OF THE APPLICATION

1. Particulars of the applicant :

- (i) Name of the applicant- Dr. C.K.Pandey
- (ii) Name of father- Shri B.K.Pandey
- (iii) Designation and Office in which employed- Geologist (Senior),  
Geological Survey of India, Northern Region, Aliganj Scheme Lucknow.
- (iv) Office Address- As mentioned in three above.

2. Particulars of the respondents:

- (i) Name and/or designation of the respondent (1) Union of India, Ministry of Steel & Mines Department of Mine New Delhi, Through its Secretary.
- (2) Director General, Geological Survey of India, 27 Jawahar Lal Nehru Road, Calcutta-16.
- (3) The Deputy Director General(Personnel), Geological Survey of India, 4 Chaurangi Lane Calcutta-16
- (4) The Deputy Director Geological Survey of India Northern Region, Aliganj Scheme, Lucknow

*Received*

*e.c. Pandey*

8/5

.3.

(ii) Office Address of the respondents-

As mentioned in para-(i) above

(iii) Address for service of notices to respondents-As above.

3. Particulars of the impugned order :

(i) Order No.- Nil

(ii) Date - Nil

(iii) Passed by- Nil

(iv) Subject in brief -Nil

4. Jurisdiction of the Tribunal :

The petitioner declares that the subject matter involved in the present petition with regard to which the redressal is sought for, is within the jurisdiction of the Tribunal.

5. Limitation :

The petitioner declares that the petition is within the limitation prescribed under section 21 of the Administrative Tribunal Act, 1985.

6. Facts of the Case:

The facts of the case in brief are as given herein under :-

(1) That the petitioner, on being selected for the post joined as S.T.A.(Geology), in the Geological Survey of India with effect from 19.8.63 and was eventually confirmed on the said post w.e.f. 12.1.1971.

(2) That the petitioner was promoted to the

*Dr. Navdeep*

17/6

.4.

post of Assistant Geologist which is a class II Gagged post in the aforesaid organization (hereinafter mentioned as 'GSI' for short) in December, 1967.

(3) That the petitioner was again promoted to the next higher post i.e. Geologist (Jr.) ( which is a class I Gazetted post) in the month of April, 1973.

(4) That Ground Water Investigation Organization of the Government of Uttar Pradesh (hereinafter referred to as 'GWIO' for short) advertised a post of Senior Hydro-geologist/ Executive Engineer and the petitioner who was fully qualified in all respects, applied for and was eventually selected for the said post by the U.P. Government.

(5) That in consequence of his selection on the said post in GWIO, the petitioner was sent to U.P. Government in February, 1979 to hold the said post of Senior Hydro-geologist / Executive Engineer. It will be relevant to point out that the petitioner was initially taken by the Government of Uttar Pradesh on the said post for a specified period of one year which was extended by another one year. However, on the expiry of the said extended period the Government of India converted the posting of the petitioner in GWIO as a posting on deputation, in 1980 or so thereby making the petitioner entitled

*e. a. Nandy*

.5.

to draw Deputation Allowance rather than getting the prescribed salary of the post of Senior Hydro-geologist/ Executive Engineer in the said Organization.

(6) That the petitioner remained on the said deputation to U.P. Government upto 28.8.1987 on the post mentioned above and was repatriated from GWIO to his parent department i.e. GSI, and on being relieved by GWIO vide order dated 28/8/87, a true copy whereof is being filed as Annexure-1 to this petition, w.e.f. 28.8.87, the petitioner joined in his parent department i.e. GSI in its Northern Regional Office at Lucknow ( from where he had gone to GWIO), w.e.f. 31.8.1987, as 29 & 30 August, 1987 were Holidays being Saturday and Sunday.

(7) That before coming back from deputation, the petitioner had taken telephonic approval of the Director Personnel through Shri Balram Saha ,Senior Administrative Officer at the Head Quarters, to join back in the Northern Regional Office at Lucknow. During the said Telephonic conversation with Shri Saha the petitioner had also informed Shri Saha and had obtained his assent to assume as Geologist(Senior), in the Northern Regional Office, on joining back from deputation.

(8) That accordingly, on reporting back to GSI (at its Northern Regional Office at Lucknow) on 31.8.1987 the petitioner assumed his charge on the

*e.v. Nandey*

post of Geologist (Senior) which is a Senior class I post in the GSI. A copy of the charge assumption certificate dated 31.8.1987 sent by the petitioner to Calcutta Office is being filed as Annexure-2 to this petition. It may be submitted that on joining back GSI on 31.8.1987, the petitioner first submitted his joining report as Geologist (Junior). A copy of the said charge assumption certificate was endorsed to respondent no.3.

It may be stated that in absence of any objection, query or rejection of the said charge assumption certificate the petitioner is legally entitled to assume that the respondents no.2 & 3 accepted the assumption of charge of the petitioner on the post of Geologist (Senior) w.e.f. 31.8.1987.

(9) That as a matter of fact the post of Geologist (Senior) is the post next higher to the post of Geologist (Jr.). The criteria for promotion from the post of Geologist (Jr.) to the post of Geologist (Senior) is seniority Subject to Rejection of unfit.

(10) That the work and conduct of the petitioner in the GSI as also in the Government of Uttar Pradesh had all along been found excellent. The petitioner had earned the admiration and even Honoraria for his distinguished achievement on various occasions. A copy of the order dated 27.3.71 through which honorarium was awarded to the petitioner is being

*cc. Nandani*

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.7.

filed as Annexure- 3 to this petition and a copy of the Appreciation letter from the State Government is being filed as Annexure - 4 to this petition to illustrate the said submission. As far as the petitioner understands his character rolls have also been of 'A' category through out the career. Thus the petitioner who is a 'PhD' in Ground Water Science (Geology) is qualified to hold any post of his line in GSI. The petitioner was selected twice for Foreign Assignment though he could avail none due to his domestic odds . Similarly the petitioner could not take up an Assignment with NABARD due to his family circumstances and had to choose to go on deputation in U.P.Government.

(11) That Annexure- 5 is the extract of the gradation list of the Officers in the Grade of Geologist (Jr.) in the GSI as on 1.3.1983. The name of the petitioner finds place at serial no.568 ( at page-67 of the list).

(12) That a promotion exercise for the post of Geologist (Senior) in GSI was taken up by the Departmental Promotion Committee, in the year 1984-85, on the basis of seniority subject to rejection of unfit. As many as 369 Geologist(Jr.) were found suitable and, therefore, selected for promotion to the post of Geologist (Senior) by the Departmental Promotion Committee. When the said promotion exercise was undertaken all the Geologist(Jr.

*e.v. Rawley*

7/10/10

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upto serial no. 526 of the gradation list had already been promotion in the earlier promotion exercise and the promotion of 369 officers from serial no. 527 onwards was considered. In the said promotion exercise, the petitioner who has Geologist (Jr.) was fairly senior amongst the officers whose cases were to be considered was found suitable in all respects and, therefore, the name of the petitioner was recommended as one of the 369 officers for promotion to the post of Geologist (Senior). Among the 369 officers so recommended for promotion to the post of Geologist Senior, the name of the petitioner was mentioned at serial no.41 of the list. In other words in the said promotion exercise 328 officers junior to the petitioner in the post of Geologist (Jr.) were also recommended by the Departmental Promotion Committee.

(13). That the list of 369 Geologist (Jr.) recommended by the Departmental Promotion Committee for promotion to the post of Geologist (Senior) was duly approved by the opposite party no.1 and after according the approval of the President the said list was sent to the opposite party no.2 for the issuance of the formal orders of promotion and posting.

*e.v. Navady*

(14) That after receiving the aforesaid list of the 369 officers for promotion, as duly approved by the opposite party no.1, the opposite party no.2



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issued the formal orders of promotion and posting to the various Geologist (Jr.) . As a matter of fact, & in the first instance, the orders were issued through telegram, a copy of the telegram issued in favour of Sarva Shri N.A.Khan, M.S.Srivastava, Vijai P Singh, A.Adarsh, K.Relan, Satish Chandra Sharma, Sunil Kumar and Rajendra Arora each of whom are juniors to the petitioner on the post of Geologist (Jr.) is being filed as Annexure- 6 to this petition. Similarly telegrams were issued in respect of other Geologist (Jr.) also. The said telegrams were issued on 2nd February, 1985.

(15) That as far as the petitioner was concerned, telegram for formal order of promotion was not issued in respect of the petitioner on the fallacious ground that the petitioner was on deputation in the State Government at that time, although the respondents were under legal obligation to issue the promotion order without any posting order to meet the temporal situation, particularly because the lien of the petitioner in GSI was continuing intact. The name of the petitioner in the gradation list was also continuing and, therefore, there was no question of not issuing the formal order at that time itself.

*e.u. Navdeep*

(16) That as submitted above, when the petitioner decided to and requested the Government of India to repatriate the petitioner from the State Government,

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the State Government relieved the petitioner even before getting communication from the Government of India regarding the posting of the petitioner on repatriation. Naturally the petitioner on being relieved from the State Government, had to take telephonic assent as mentioned earlier and that is how the petitioner joined back at Northern Regional Office of GSI Lucknow on 31.8.1987 on which date, as per the telephonic conversation the petitioner assumed as Geologist (Senior) also.

(17) That at a later stage the petitioner received a letter dated 21.10.87 besides a telegram informing the petitioner inter alia that ex post facto permission had been granted in favour of the petitioner to join at 'NR, GSI, Lucknow as Geologist (Jr.) with immediate effect.' A copy of the letter dated 21.10.87 is being filed as Annexure-7 to this petition. The petitioner was quite surprised to receive this letter from his Head Office and, therefore, in his reply dated 2.11.1987, the petitioner made it clear that he had taken over the charge as Geologist (Jr.) in the first instance and immediately thereafter assumed the charge of the post of Geologist (Senior) vide letter dated 13.10.87 in consequence of the promotion ad envisaged in the letter dated 2.2.85 issued by the Ministry (opposite party no.1) as in the said promotion list the name of the petitioner found place at serial no.41.

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e.v. Nandy

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In the said letter the petitioner had requested that the assumption of his charge as Geologist (senior) w.e.f. 31.8.1987 may be regularised to avoid any complication. However, no reply to the said request was received by the petitioner.

(18) That the petitioner, it may be submitted, is being made to draw his salary provisionally at the rate that he was drawing upto August 1987 as deputationist, because neither any increment for the intervening period from September, 1987 till today has been sanctioned nor the salary of the petitioner on the promoted post has been re-fixed till today, alongwith consequential increments and other benefits till today. Thus the petitioner has been suffering heavy financial loss and gross injustice due to the inaction of the opposite parties 2 & 3.

(19) That the petitioner wrote another letter dated 27.1.1988, a copy of which is being filed as Annexure- 8 to this petition to the opposite party no.3 requesting him to issue proforma orders for promotion to the post of Geologist (Senior) and also issue necessary orders fixing his salary on the promoted post from the retrospective effect. A copy of the said communication was sent to the Additional Secretary Ministry of Steel & Mines also. However, no action whatsoever was taken by the opposite parties to redress the injustice and save the petitioner from

ec. Navduy

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.12.

recurring pecuniary losses.

(20) That ultimately the petitioner sent a legal notice dated 25.5.1988, through registered post, to the opposite party no.3. However, the said legal notice has not been even acknowledged much less redressing the grievance of the petitioner. The legal notice mentioned above was followed by a D.O.letter of the petitioner dated 7.10.1988 written to opposite party no.2 even this D.O.letter could not move the respondents for issuing necessary orders.

(21) That the complete silence and inaction of the respondents is causing grave harm to the petitioner. Surprisingly enough the studied silence is being maintained ~~where~~ while there is a need for positive action. Neither the respondents have issued the orders re-fixing the salary of the petitioner on the promoted post i.e. Geologist (Senior) nor have they even intimated the worst possible thing that they do not treat the petitioner as having been promoted to the said post or that the petitioner would be treated as promoted after issuance of formal orders or that, as assented on the telephonic conversation just before the repatriation of the petitioner to GSI he was being treated as Geologist (Senior).

*e.u. Nandani*

As far as the legal position goes, the opposite parties 2 & 3 have no jurisdiction or legal

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competence to alter or modify the list of promotees notified by the Government of India. Similarly the opposite parties 2 & 3 have no jurisdiction or powers to withhold the promotion of a person whose name finds place in the list of promotees, particularly when hundreds of juniors have already been promoted. Under the circumstances, it is inevitable for the opposite parties 2 & 3 to promote the petitioner or treat him as having been duly promoted to the post of Geologist (Senior) w.e.f. 2.2.1985 with all the benefits of seniority etc. in relation to the persons junior to the petitioner on the post of Geologist (Jn.) promoted in that exercise or in subsequent promotion exercise.

(22) That surprisingly enough the respondents have not even issued the Gazettee Notification from 31.8.1987 till date notifying the joining of the petitioner in GSI on his return from deputation.

(22-A) . x x Amendment at the back of page 12 ante —

(23) That no other remedy except approaching the Hon'ble Tribunal is now available to the petitioner for the redressal of his grievances and, therefore, this petition is being filed on the following amongst other grounds.

G R O U N D S

(a)

Because, the name of the petitioner appears at serial no.568 ,in the gradation

Amended under Hon'ble Tribunal's order of even date

S.P. Sharma  
Ac.  
7/9/89

ev. Navday

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list of the Geologist(Jr.) finally prepared on 1.3.1983.

- (b) Because, the promotion exercise for promoting 369 officers from the post of Geologist(Jr.) on the post of Geologist(Senior) was taken up by the Departmental Promotion Committee and in that connections the cases of the officers standing at serial no. 527 of the gradation list and thereafter were considered.
- (c) Because, the name of the petitioner was mentioned at serial no. 41 of the list of the 369 officers recommended by the D.P.C. for promotion to the post of Geologist (Senior) to the Government of India.
- (d) Because, the name of the petitioner was duly placed in the select list of 369 promotees notified by the opposite party no.1, on the recommendations of the D.P.C. as mentioned above for the opposite party no.2 for issuance of the necessary orders for posting.
- (e) Because, the opposite parties 2 & 3 were under a legal obligation to issue the formal order of promotion (may be without any order for posting) in respect of the petitioner also while issuing such orders to other

ec. Narayan

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selected promotees including the hundreds of juniors on 2.2.1985, even though the petitioner was on deputation to U.P. Government as the lien and seniority of the petitioner in the parent department were continuing intact.

(f) Because, the right of promotion of the petitioner to the post of Geologist(Senior) flows from the list notified by the Government of India to the opposite party no.2 and, therefore, the petitioner stood duly promoted to the post of Geologist (Senior), even without any formal order of posting.

(g) Because, ~~the~~ particularly in view of the telephonic conversation the petitioner had every right to assume the charge of the post of Geologist(Senior) on his repatriation from U.P. Government w.e.f. 31.8.1987.

(h) Because, alternatively the petitioner is entitled to be given the promotion to the post of Geologist (Senior) w.e.f. 2.2.1985 i.e. the date when hundreds of Geologist (Jr.) who were junior to the petitioner were promoted to the post of Geologist (Senior) with all the benefits of the promoted post as admissible to the petitioner

ev. Nandey

.16.

in accordance with law including his inter-see seniority among these promotees.

- (i) Because, the ruthless silence of the opposite parties in issuing the necessary orders for the re-fixation of the salary of the petitioner on the post of Geologist (Senior) is causing heavy loss besides mental tormentations to him.

7. Relief(s) sought:

In view of the facts mentioned in para- (6) above the petitioner prays for the following reliefs:-

- (i) The respondents 2 to 4 may be directed to treat the petitioner as having been duly promoted to the post of Geologist (Senior) w.e.f. 2.2.1985 with all the resultant benefits of the post including the salary and seniority etc. as admissible under law.
- (ii) Alternatively if it is found that a formal order of promotion and posting is required to be passed in favour of the petitioner on the basis of the list of promotees (including the name of the petitioner therein) notified by opposite party no.1 then the opposite parties no.2 & 3 may be directed to issue the necessary formal

*e.a. Nandani*

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orders for such promotion of the petitioner to the post of Geologist(Senior) with retrospective effect from 2.2.1985 with all consequential benefits of salary and seniority as admissible under law.

- (iii) Issue a direction to the opposite parties 2 to 4 to re-fix the salary of the petitioner on the post of Geologist(Senior) from the aforesaid date of promotion i.e. 2.2.1985 as accruing to the petitioner from month to month with all subsequent increments etc. and further to direct the opposite parties to pay the consequential arrears of salary to the petitioner along-with an interest of 12% per annum till the date of actual payment of such arrears.
- (iv) Allow any other relief to which the petitioner may be found entitled under law .
- (v) Allow this petition with costs.

8. Interim orders prayed for:

Pending a final decision of this petition, *ev. Nandey* the opposite parties 2 to 4 may be directed to notify the joining back of the petitioner in the GSI, NR, Lucknow, with effect from 31.8.1987 on the post of Geologist(Senior) in the Government Gazette and re-fix

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the salary of the petitioner on the post of Geologist(Senior) by treating him as having been duly promoted w.e.f. 2.2.1985 and pay the arrears and the monthly salary of the petitioner on such refixed rates.

9. Details of remedies exhausted:

The applicant declares that he has submitted a number of representations and also a legal notice to the opposite parties requesting them to redress the grievance of the petitioner as mentioned in the petition and thus the petitioner has exhausted all the alternative remedies.

10. Matter not pending with any other Court:

The applicant further declares that the matter involved in the present petition is not pending before any court of law or any other authority or any other Bench of this Tribunal.

11. Particulars of Bank Draft/Postal order in respect of the Application fee:

1. Name of the Bank on which drawn

2. Demand Draft No.

Or

1. Number of Indian Postal Order(s)

DD 06578  
5

2. Name of the issuing post Office

Jyghat Wobee

*e.u. Ransley*

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3. Date of issue of Postal Order(s)

28/10/88

4. Post Office at which payable

G.P.O. Allahabad

12. Details of Index:

An index in duplicate containing the details of the documents to be relied upon is enclosed.

13. List of enclosures: As per Index

VERIFICATION

I <sup>ti</sup> (legal practitioner) certify that the particulars given above are true to the best of my information and belief and that I am not aware of any facts which would render undesirable the registration of the said (name) as a clerk.

Date

Signature of legal Practitioner

To

The Registrar  
Central Administrative Tribunal  
Lucknow Circle,  
Lucknow.

*e.v. Pandey*

Before the Central Administrative Tribunal,  
Lucknow Circle Lucknow.  
Addn Bench At Allahabad

20

(L.P.)

Petition No.

11988

Dr. C.K. Pandey - Petitioner  
Union of India & others - Opp Party

CHARGE CERTIFICATE

Annexure - I

Certified that the office of the Executive Engineer  
G.W.I.G. Div. Hamirpur was taken charge under the order  
of Director G.W.I.G. Div. No. 2775/G.W.I.G./D.8' dated  
25.8.87 as here in noted in the after noon of the  
28th day of August 1987. The time occupied in  
the transfer charge is noted in the margin.

Date of starting 28-8-87 I.N.  
Date of complement of takeover  
Charge 28-8-87 A.N.

Reliving Officer

(R.C. SINGH) 28/8/87

Relieved Officer

e.u. Pandey  
DR C.K. PANDEY 28/8/87

Date of the 28th day of August - 1987

No.

Dated-

Forwarded to \_\_\_\_\_

Signature .....

Designation .....

\*\*\*\*\*

No. /G.W.I.O.Div.-6/ / Dated-

Forwarded to the Director \_\_\_\_\_

\_\_\_\_\_ of countersignature & transmission to  
the Accountant General, U.P., Allahabad.

\*\*\*\*\*

No.

Dated

COUNTERSIGNED, the time occupied in the transfer of charge  
was not excessive. Forwarded to the Accountant General Uttar  
Pradesh, Allahabad.

TRUE Copy attested  
S.P. Sharma  
(S.P. Sharma)  
Advocate

e.u. Pandey

PS

Before the Central Administrative Tribunal  
Additional Bench at Allahabad  
Lucknow Circle, Lucknow

Petition of 1988.

Dr. C.K. Pandey - - - - - Petitioner  
Union of India & others - - - - - Opp Parties

11. Ann-2

T. R.-1  
(Treasury Rule 44.)

**CERTIFICATE OF TRANSFER OF CHARGE**

Certified that we have on the fore/after-noon of this day respectively made over and received charge of the office of Geologist (Sr)

Signature of Relieved Officer

Designation

Station Lucknow

Signature of Relieving Officer

Date 31.8.1987

Designation DR C.K. PANDEY  
Geologist (Sr)

Memo. of balance for which resp  
charge

Accepted by the officer receiving

Treasury balances—

Permanent advance—

Cash

Opium

Stamps and Match Excise Handovers

**Details of Treasury Balances**

Description	Under double locks	With Treasurer	In Sub-treasuries*	Total
Notes				at Rs. 10,000
				" 1,000
				" 500
				" 100
				" 50
				" 10
				" 5
Silver				Whole rupees
				Half
				Quarter
				Eighth
				Uncurrent coins

\*The total of the cash balances reported in the latest daily sheets received from Sub-treasuries without any details of notes or coin, etc., need only be shown in this column.

TR copy  
S.P. Shukla  
(S.P. Shukla)  
Advocate

Continued overleaf

Dr. C.K. Pandey

Before the Administrative Tribunal

Additional Bench at Allahabad

Lucknow Circle, Lucknow

Petition No

1908

215/08

Dr. C.K. Pandey — — — — — Petitioner

Union of India & others — — — — — Opposers

Annexure - 3

IMMEDIATE

Government of India  
Geological Survey of India,  
4, Chowringhee Lane, Cal-16.

No. 179/71/s2

Dated, the Feb'y '71.

Sanction has been accorded to by the D/G, G.S.I. in exercise of the financial powers delegated to him to the grant of an honorarium of Rs. 100.00 (Rupees 100 hundred only) only under F.R. 46(b) to Shri C. H. Pandey.

Asstt. Geologist/~~Asstt. Geologist~~ Water Division G.S.I. as remuneration for performing laborious duties of occasional and intermittent character as well as of special nature and of special merit at odd hours in connection with Indian International Trade & Industries Fair, Madras (from December, 1967 to April, 1968) / Indian National Exhibition at Delhi (from December 1967 to April, 1968) over and above his normal duties.

In sanctioning the above honorarium due regard has been paid to the general principles enunciated in F.R. 11 and grant of remuneration is fully justified for the work which was done without detriment to the normal duties.

( Ajit Singh )  
for Director General,  
Geological Survey of India.

No. 798P /A2

Dt. 27/5 March '71.

- 1) The Dy. Acctt. General, Com. Works & Misc., Secretariat New Delhi
- 2) Shri C. H. Pandey

Asstt. Geologist/~~Asstt. Geologist~~ Ground Water Division, Northern Region, Lucknow.

*C.K. Pandey*  
TRUE COPY  
S. P. Shinde  
(S. P. Shinde)  
Ajit Singh  
Director General,  
Geological Survey of India.

Before the Central Administrative Tribunal, Additional Bench  
Lucknow Circle Lucknow, at Allahabad

5/11

Petitioner No

11980

Dr. C. K. Pandey

Union of India & Others

vs

Petitioner  
applicants

संख्या: - 101/अजकड/साधनांक ।  
\*\*\*\*\*

Annexure - 4

श्री अशोक शिवाडे

उपरोक्त की प्रतिनिधि अवधि पर एक प्रस्ताव है कि कृपा  
अपने द्वारा जो अतिरिक्त कार्य किया गया है उन्हें जारी रखें प्रस्ताव कि  
कार्य कि सर्व कार्य के मुद्दे की जो अपेक्षाएँ इस सम्बन्ध में करीबत रहे । एवं  
प्रस्तावना प्राप्त एक कारिका को समाप्त कराने पर तैयार है । कि कि एवं  
कार्य के बीच 3 में प्राप्त गया है जब अन्य स्तर के अतिरिक्त कार्यकारी प्रस्तावों  
के अन्तर्गत पर कार्य को प्रस्ताव की ।

( श्री अशोक शिवाडे )  
निर्देशक ।

श्री अशोक शिवाडे ;  
अतिरिक्त अधिकारी,  
प्राथमिक प्रशासन विभाग,  
लखनऊ-मुंबई, लखनऊ ।

TRUE copy attested  
by P. S. Shukla  
(S.P. Shukla)  
Advocate

C. K. Pandey

100  
100

Before the Central Adm. Service Tribunal, Addm. Bench of Allahabad, Lucknow Circle, Lucknow  
Dr. C. K. Dasgupta and A. K. Das  
Under of India, Allahabad  
P.N.O. 441988, 441989  
Appears Annexe-5

GRADUATION LIST OF OFFICERS IN THE GRADE OF GEOLOGIST (JUNIOR) IN THE GEOLOGICAL SURVEY OF INDIA AS ON 1-3-1983 IN PURSUANCE OF THE CALCUTTA HIGH COURT JUDGEMENT DATED 19-3-1987 IN F.M.A. T No. 3487 OF 1987 SENIORITY POSITION UP TO THE SERIAL NO. 1286 (L. ANJANAPPA) AS SHOWN IN 1982 KEPT UNCHANGED BY THE COURT.

RESIGNATION  
Geologist (Junior)  
Sanction Post  
Permanent  
Temporary  
Scale of Pay  
Rs. 700-40-500-EB-40-1000-50-1300/-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		
Sl. No.	Name of Officer	Date of Birth	Education Qualification	Experience	Date of Continuation of service in Govt. service with designation and office in which employed	First joining the GSI	Particulars of service in the GSI with dates prior to present appointment, to the present grade and the nature of work	Particulars of permanent posts held in the GSI. If vacant permanently, grade and date.	Whether date of the office for balance to be taken into account for seniority	Mode of recruitment	Remarks
1.	Shri A. Madhav Rao	4.6.1937	M.Sc. (Geology)	JMA in IIM from 21.9.59 to 2.1.61.	Jr. Tech. Asstt. in the IIM	Jr. Tech. Asstt., IIM-23.11.57. Sr. Tech. Asstt., IIM-22.1.60. 5.1.63-Jr. Mining Geologist in the IIM.	Jr. Tech. Asstt., IIM-23.11.57. Sr. Tech. Asstt., IIM-22.1.60. 5.1.63-Jr. Mining Geologist in the IIM.	-	-	Appointee promoted as Geol. (Sr.) self.	
2.	A.R. Swakar	1.7.1935	M.Sc. (Metallurgy)	JMA in IIM from 21.9.59 to 2.1.61.	Asstt. Geol. in GSI	Asstt. Geol. in GSI	Asstt. Geol. in GSI	Asstt. Geol. in GSI	-	Appointee promoted as Geol. (Sr.) self.	
3.	M.L. Faridoo	19.2.1934	M.Sc. (BSc)	-	Asstt. Geol. in GSI	Asstt. Geol. in GSI	Asstt. Geol. in GSI	Asstt. Geol. in GSI	-	Appointee promoted as Geol. (Sr.) self.	
4.	Syed Eqbal Husan	15.4.1939	M.Sc. (Geology)	-	Asstt. Geol. in GSI	Asstt. Geol. in GSI	Asstt. Geol. in GSI	Asstt. Geol. in GSI	-	Appointee promoted as Geol. (Sr.) self.	
5.	Datt. Seth	8.4.1933	M.Sc. (Metallurgy)	-	Asstt. Geol. in GSI	Asstt. Geol. in GSI	Asstt. Geol. in GSI	Asstt. Geol. in GSI	-	Appointee promoted as Geol. (Sr.) self.	
6.	M.L. Kumar	8.12.1936	M.Sc. (Geology)	-	Asstt. Geol. in GSI	Asstt. Geol. in GSI	Asstt. Geol. in GSI	Asstt. Geol. in GSI	-	Appointee promoted as Geol. (Sr.) self.	

TRUE COPY  
S. P. Shukla  
Advocate

S. P. Shukla  
Advocate

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568. Shri C.K. Pande	a) 1.10.1949 b) M.Sc. c) -	a) 19.3.63-STA(Geol.) in GSI b) 19.3.63 c) -	a) 19.3.63-STA(Geol.) 18.12.67-Assstt. Geol. b) 2.4.73-Temporary	a) - b) 30.3.74-Temporary c) -	a) - b) STA(Geol.) c) -	a) - b) - c) -	No	a) Promotee b) (EE)	-
569. " S. S. Srinivasan	a) 2.3.1945 b) M.Sc.(Geology) c) -	a) 30.3.74-Asstt. Geol. (Jr.) in GSI b) 30.3.74 c) -	a) - b) 30.3.74-Temporary c) -	a) - b) - c) -	a) - b) - c) -	a) - b) - c) -	No	a) Promotee b) (DD)	-
570. " S. Krishna Rao	a) 13.10.1942 b) M.Sc.(Madras) c) 1) Geological Asstt. in G.H. Dwyer, Madras from 16.6.65 to 31.3.66. 11) STA under UNDP project from 19.6.67 till joining GSI.	a) 28.2.70-Assstt. Geol. in GSI b) 28.2.70 c) -	a) 23.2.70-Assstt. Geol. b) 10.4.73-Temporary c) -	a) - b) - c) -	a) - b) - c) -	a) - b) - c) -	No	a) Promotee b) (EE)	-
571. " Buddhadeb Chakravarti	a) 29.1.1949 b) M.Sc.(Calcutta) c) -	a) 9.11.73-Geol(Jr.) in GSI b) 9.11.73 c) -	a) - b) 9.11.73-Temporary c) -	a) - b) - c) -	a) - b) - c) -	a) - b) - c) -	No	a) Appointee b) (DD)	-
572. " P.A. Sinha	a) 3.4.1947 b) M.Sc.(ISM(Dhanbad)) c) -	a) 6.3.74-Geol(Jr.) in GSI b) 6.3.74 c) -	a) - b) 6.3.74-Temporary c) -	a) - b) 6.3.77-Geol. (Jr.) c) -	a) - b) - c) -	a) - b) - c) -	No	a) Appointee b) (DD)	-
573. " S.G. Uthoff	a) 25.6.1945 b) M.Sc.(Madras) c) Lecturer in Geology, M.N. College of Science, Madras from 15.7.67 to 31.3.68.	a) 26.12.69-Assstt. Geol in GSI b) 26.12.69 c) -	a) 26.12.69-Assstt. Geol. b) 23.5.73-Temporary c) -	a) - b) - c) -	a) - b) - c) -	a) - b) - c) -	No	a) Promotee b) (EE)	-
574. " Amresh Chatterjee	a) 12.4.1949 b) M.Sc.(Meerut) c) -	a) 4.1.74-Geol(Jr.) in GSI b) 4.1.74 c) -	a) - b) 4.1.74-Temporary c) -	a) - b) - c) -	a) - b) - c) -	a) - b) - c) -	No	a) Appointee b) (DD)	-
575. " P.M. Lahiri	a) 1.3.1931 b) M.Sc.(Calcutta) c) -	a) 24.3.55-Jr. Assstt. in GSI b) 24.8.55 c) -	a) 24.3.55-Jr. Assstt., worked as Computer and also as Instru- ment Operator in GSI. 14.3.64-STA(Geol.), 1.1.69-Assstt. Geol., b) 3.4.73-Temporary	a) - b) - c) -	a) - b) - c) -	a) - b) - c) -	No	a) Promotee b) (EE)	-

TRLE copy prepared  
by S.P. Shrivastava  
(S.P. Shrivastava)

1	2	3	4	5	6	7	8	9	10.
535. Shri A.S. Kolkar	a) 12.10.1933 b) M.Sc. c) -	a) 30.5.57-STA(Geol) in GSI b) 30.10.57 c) -	a) 30.5.57-STA(Geol) in GSI b) 30.10.57 c) -	a) 30.5.57-STA(Geol) 15.10.70-Assst. Geol. b) 7.11.75-Temporary	a) - b) -	a) - b) -	No	a) Promotee b) (FP)	
537. " S. Bose	a) 3.3.1942 b) M.Sc(ITT-Khar) c) -	a) 10.3.52-STA(Geol) in GSI b) 10.5.53 c) -	a) 10.5.53-STA(Geol) in GSI b) 7.11.75-Temporary	a) 10.5.53-STA(Geol) 10.3.70-Assst. Geol b) 7.11.75-Temporary	a) - b) -	a) - b) -	No	a) Promotee b) (FP)	
538. " Uresh C. Patti	a) 3.11.1950 b) M.Sc(Calcutta) c) -	a) 1.2.74-Geol(Jr) in GSI b) 1.2.74. c) -	a) - b) 1.2.74-Temporary	a) - b) -	a) - b) -	a) - b) -	No	a) Appointee b) (DD)	
539. " R.P. Radcliffe	a) 14.10.1945 b) M.Sc(Meerut) c) -	a) 25.9.59-Assst. Geol in GSI b) 25.9.59	a) 25.9.59-Assst. Geol in GSI b) 25.9.59	a) 25.9.59-Assst. Geol in GSI b) 7.11.75-Temporary	a) - b) -	a) - b) -	No	a) Promotee b) (FP)	
540. " Rakesh Kr. Khorrna	a) 2.3.1950 b) M.S.c(Punjab) c) -	a) 27.11.73-Geol(Jr) in GSI b) 27.11.73. c) -	a) - b) 27.11.73-Temporary	a) - b) -	a) - b) -	a) - b) -	No	a) Appointee b) (DD)	
541. " A.K. Das	a) 19.5.1942 b) M.Sc(Jadavpur) c) Jr. Research	a) 30.10.59-Assst. Geol in GSI b) 30.10.59	a) 30.10.59-Assst. Geol in GSI b) 7.11.75(Temporary)	a) 30.10.59-Assst. Geol in GSI b) 7.11.75(Temporary)	a) - b) -	a) - b) -	No	a) Promotee b) (FP)	
542. " Bidyut Kr. Ghosh	a) 14.7.1947 b) M.Sc(Calcutta) c) -	a) 21.5.72-Assst. Geol in GSI b) 21.5.72. c) -	a) 21.5.72-Assst. Geol in GSI b) 11.7.73-Temporary	a) 21.5.72-Assst. Geol in GSI b) 11.7.73-Temporary	a) - b) -	a) - b) -	No	a) Appointee b) (DD)	
543. " M. Shanmugam	a) 9.4.1943. b) M.Sc(Madras) c) -	a) 7.1.70-Assst. Geol in GSI b) 7.1.70. c) -	a) 7.1.70-Assst. Geol in GSI b) 10.11.75-Temporary	a) 7.1.70-Assst. Geol in GSI b) 10.11.75-Temporary	a) - b) -	a) - b) -	SC	a) Promotee b) (FP)	Promoted as Geol (SR) w.e.f. 29.7.81.
544. " Ramosh C. Gethania	a) 2.4.1948 b) M.Sc(Punjab) c) -	a) 5.12.73-Geol(Jr) in GSI b) 5.12.73 c) -	a) - b) 5.12.73-Temporary	a) - b) 5.12.73-Temporary	a) - b) -	a) - b) -	No	a) Appointee b) (DD)	
545. " Anjan Kr. Das	a) 5.1.1946. b) M.Sc(Calcutta) c) Research Staff	a) 3.2.71-Assst. Geol in GSI b) 3.2.71. c) -	a) 3.2.71-Assst. Geol in GSI b) 19.11.75-Temporary	a) 3.2.71-Assst. Geol in GSI b) 19.11.75-Temporary	a) - b) -	a) - b) -	No	a) Promotee b) (FP)	

TRUE COPY  
S.P. Shukla  
ADU

*[Handwritten signature]*

Before the Central Administrative Tribunal, Bench, at Allahabad  
Lucknow circle Lucknow.

Dr. C. K. Pandey <sup>Petitioner No</sup>  
Union of India & others

11980  
Petitioner  
Applicant

Annexure - 6

6/8

COPY OF TELEGRAM

X0355 MC 016 CALCUTTA 2 STE 92/89 GEOSURVEY LUCKNOW

437T ON THE RECOMMENDATION OF THE DPC THE PRESIDENT IS PLEASED TO APPROVE PROMOTION OF S/SHRI NA KHAN MS SRIVASTAVA VIJAI P SINGH & ADARSH K RELAN SATISH CH SHARMA SUNIL KUMAR AND REJENDRA K ARORA GEOLOGIST JUNIOR AS GEOLOGIST SENIOR IN PAY SCALE OF Rs. 1100-1600/- ON TEMPORARY PROVISIONAL BASIS UNTIL FURTHER ORDERS(.) THEY MAY BE ALLOWED TO TAKE CHARGE AS GEOLOGIST SENIOR AT THEIR RESPECTIVE PLACE OF POSTING AFTER COMMUNICATION OF THESE ORDERS(.) TERMS AND CONDITIONS FOLLOW ---GEOSURVEY LN 60 MC 016 437 T

COPY OF TELEGRAM

X 0350 MC 042 CALCUTTA 2 DI 116/112 GEOSURVEY LUCKNOW

4237 T ON THE RECOMMENDATION OF THE DPC THE PRESIDENT IS PLEASED TO APPROVE PROMOTION OF S/SHRI BS RAWAT BC VERMA AK SINHA RS MISHRA SN SONDHI P PRITAM JUGAL K ATTRI ANIL SAXENA VK SRIVASTAVA BD MAL BARMA PRABHAS PANDE SUSHIL KUMAR GURDEV SINGH SWATANTRA K GUPTA PRIYA NATH SINHA AJAY K SINHA VISHNU C SRIVASTAVA RAKSEH AWASTHY TA LARI GEOLOGIST JUNIOR AS GEOLOGIST SENIOR IN PAY SCALE OF Rs. 1100-1600 IN AN OFFICIATING CAPACITY UNTIL FURTHER ORDERS (.) THEY MAY BE ALLOWED TO TAKE CHARGE AS GEOLOGIST SENIOR AT THEIR RESPECTIVE PLACE OF POSTING AFTER COMMUNICATION OF THIS ORDERS(.) TERMS AND CONDITIONS FOLLOW --- GEOSURVEY

TRUE copy attested

S. P. Shukla  
(S. P. Shukla)  
Advocate

Before the Central Administrative Tribunal  
Additional Bench at Allahabad  
Lucknow circle Lucknow

5/11

Petition No 11980

Dr. C.K. Pandey vs Petitioner

Union of India & others vs Apprais.

vll

भारत सरकार  
GOVERNMENT OF INDIA

Annexure - 7

सं०/No. 55743/A-19011(1-CKP)/78-19A

कलकत्ता/Calcutta-16. 21/10/1987.

प्रेषक/From

सेवा में/To

महा निदेशक  
भारतीय भूवैज्ञानिक सर्वेक्षण  
27, जवाहरलाल नेहरू रोड  
THE DIRECTOR GENERAL  
GEOLOGICAL SURVEY OF INDIA  
27, Jawaharlal Nehru Road

Dr. C.K. Pandey,  
54, MIG, Sector 'E',  
Aliganj,  
Lucknow - 20.

Sub : Extension of deputation period of Dr. C.K. Pandey, Geologist (Jr.), GSI with Ground Water Investigation Orgn., Government of U.P.

Ref : This office telegram No. 1580T dated 13-10-1987.

S i r,

In continuation to this office telegram cited above, I am to state that Government has conveyed ex-post facto approval your deputation period beyond 4 years with Ground Water Investigation Organisation, Govt. of U.P. with effect from 8.2.83 to 28.8.87. No deputation (duty) allowance is admissible to you for the period of deputation exceeding 4 years.

You are allowed to join duties on repatriation at NR, GSI, Lucknow as Geologist (Jr.) with immediate effect and the period from 28.8.87 to your rejoining in GSI will be treated as leave as admissible under rules.

It may kindly ~~also~~ be confirmed whether Leave Salary/ Pension Contribution etc. have been paid by you or your borrowing Department for the entire period of your deputation with GWIO, Govt. of U.P., immediately.

Yours faithfully,

Dr. C.K. Pandey

TRUB copy attached  
A.K. GUPTA  
Sr. Adm. Officer,  
for Director General,  
Advocate

Before the Central Administrative Tribunal  
Address Bench AT Allahabad

Lucknow Circle Lucknow,

Dr. C.K. Pandey  
Union of India & Ors

Petition No

11988

Petitioner  
applying

GOVERNMENT OF INDIA

Annexure - 8

LAST REMINDER

From

Dr. C.K. Pandey  
Geologist (Sr.),  
Environmental Geology Div.,  
G.S.I., N.R., Aliganj Scheme,  
LUCKNOW-20.

Ref.No.1026/CKP/87-88

Dated: 27.1.1988

To

The Dy. Director General (P),  
G.S.I.,  
Ratnakar Building,  
4, Chowringhee Lane,  
CALCUTTA-16.

Subject:- Request for regularisation of promotion to the post of Geologist (Sr.) in accordance with the orders issued by the Ministry of Steel & Mines vide their letter No.C-22013/24/84-M II dated 2.2.1985.

Ref:- My letters No. (1) 899/CKP/87 dated 31.3.87.  
(2) 904/CKP/87 dated 19.10.87.  
(3) 909/CKP/87 dated 2.11.87.  
(4) 1019/CKP/87 dated 18.12.87.

Sir,

Please refer to my above mentioned correspondence and our personal meeting dated 4.1.88 in the above matter. You were very kind enough and assured me for regularisation of my promotion and discharge of justice to me at your earliest possible. But so far I have not received any response from your end. Once more with humble submission I beg to state that -

1. I joined G.S.I., N.R., Lucknow on 31.8.87 (EN) after repatriation from Ground Water Investigation Organisation, Government of U.P.

2. During February 1985, Ministry of Steel & Mines promoted 369 Geologist (Jrs.) to Geologist (Sr.) vide their above mentioned order and I stand at sl.no.41 in that promotion list. But I regret to mention that no benefit to this effect has been given to me so far, which is against law and denial of my legal proforma promotion under the "next below rule". Not only this, instead of reverting 328 junior persons to me, department has given further promotion to three more officers vide their order No.5332B/A-32013/1-Geol(Sr.)/84-19A dated 23.9.87 after my repatriation in the department. It is injustice, dictatorial attitude and against my fundamental rights.

3. On this very issue I request you to give my proforma promotion without further delay and fix up my pay in the grade of Geologist (Sr.), for which I am legally entitled and after due telephonic consultation taken over the charge as Geologist (Sr.) in NR Lucknow w.e.f. 31.8.87 (EN). Now the excuse of court cases cannot be taken as the department has already promoted junior officers than me after my repatriation, with the result that my juniors are drawing their pay more than me, which is wrong and

contd..2

AS/CI

against my fundamental rights. This step has disturbed my mental peace very badly and for consequences due to further delay in the matter, the department will be fully responsible.

As such, for sake of justice, once more I request you, Sir, to be kind enough to issue my proforma promotion to the post of Geologist (Sr.) under 'next below rule' and fix up my pay in the grade of Geologist (Sr.) w.e.f. the date of my eligibility, i.e., the date on which my juniors have received the charge of Geologist (Sr.) in G.S.I. Request for the best at your end please.

Yours faithfully,

*e.u. Pandey*  
(DR. C.K. PANDEY)

Encl - As above 4 NOS

✓ ADVANCE COPY forwarded to Sri P.K. Lahri, Additional Secretary, Ministry of Steel & Mines, Govt. of India, New Delhi, for his kind intervention in the matter for the sake of justice and fair play.

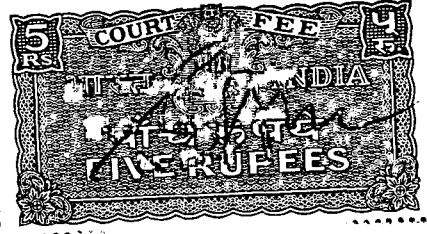
*e.u. Pandey*

(RUE copy attached)  
*S.P. Sharma*  
(S.P. Sharma)  
Advocate

(DR. C.K. PANDEY)

बन्धुदालत श्रीमान Refer the Central Administrative Tribunal,  
Allahabad महोदय  
Lucknow Circle, U.P.

वादी (मुद्दई) का **वकालतनामा**  
मुद्दई (मुद्दालेह)



Dr. C.K. Puri वादी (मुद्दई)

Union of India वनाम प्रतिवादी (मुद्दालेह)

Sri S.P. Shukla एडवोकेट महोदय  
वकील

नाम अदादा...  
नं० मुकद्दमा...  
नाम फरीकान...

को अपना वकील नियुक्त करके (इकरार) करता हूँ और लिख देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा वा इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्दीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें। वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी। मैं यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूँगा। अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

Accepted:  
S. P. Shukla

S. P. Shukla  
हस्ताक्षर.....

Accepted  
S. P. Shukla  
Adv.

साक्षी (गवाह)..... साक्षी (गवाह).....  
दिनांक..... महीना.....

17

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW

O.A No.201 of 1988(L)

Dr. C.R. Pandey .. Applicant

Versus

Union of India and others .. Opp. parties

COUNTER AFFIDAVIT ON BEHALF OF OPP. PARTIES.

...

I, S.C. Balmiki, aged about 57 years, son of late Shri Babulal, posted as Senior Administrative Officer, Northern Region, Sector-E, Aliganj Complex, Geological Survey of India, Lucknow do hereby solemnly affirm and state as under:-

C-201A

1. That the deponent is well conversant with the facts of the case and he is filing this counter affidavit on behalf of the opp. parties.

21/11/89

2. That the deponent has read and understood the contents of application as well as the facts given herein under in reply thereof.

3. Before giving parawise comments on the application, it is necessary to give brief history of the case as detailed below:

S. Balmiki

(17)

(a) That Dr. C.K. Pandey Geologist (Jr.) Geological survey of India applied for the post of Sr. Hydrologist (scale-Rs.800-1450) in the Ground Water Investigation Organisation, Government of U.F. with necessary undertaking that he would revert back after completion of two years of lien or resign from the post held by him in GSI. Accordingly, the Department forwarded his application.

Dr. Pandey was selected by the Ground Water Investigation Organisation, Government of U.F. in the post of Personnel Assistant (Tech.) in the scale of pay of Rs.800-1450/- which is identical to the pay scale of advertised for the post of Sr. Hydrologist. Accordingly, Dr. Pandey was released by the Director, U.G.G. & E.N.G. Division, Northern Region, GSI with effect from 8.2.79(AN).

(b) Since Dr. Pandey was selected for the post against an open advertisement, his ~~appointment~~ appointment in the Ground Water Investigation Organisation was treated as a direct recruit retaining his lien in the GSI for a period of two years. This Ministry of Steel & Mines, Deptt. of Mines approved appointment of

*M. Pandey*

*32*  
*7/4/09*

*S. P. Sarbani*

17/3

Dr. Pandey on lien for two years with effect from 8.2.79, vide Ministry's letter No. A-19011/12/79-M.2 dated 4.7.1979.

(c) In his letter dated 17.3.1981, Dr. C.K. Pandey preferred extension of deputations for a further period of two years and stated that he was being paid the pay and allowances (including CCA and medical facilities) equivalent to the pay of his parent Department plus deputation allowances @ 20% by the State Government. The Ground water investigation Organisation, Govt of UP, also made a similar request towards extension of deputation period of Dr. Pandey. On the basis of the aforesaid prayers, 'lien' of Dr. Pandey was converted into 'deputation', vide ~~xxxx~~ letter No. 42928/A-19011(1-CKF) /78-19A dated 28.7.1981.

(d) That the period of deputation of Dr. Pandey was extended for a further period of one year, i.e. upto 8.2.82 by Director General, GSI under his own powers. The G.W.I.O. Govt of U.P., again requested for an extension of the period of deputation in respect of Dr. Pandey for the 4th year (i.e. from 8.2.82 to 8.3.83). Since it was beyond the competence of

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Handwritten signature: S. B. ...

12/3

was on deputation with the Govt of Uttar Pradesh, was recommended for promotion to the post of Geologist (Sr.) vide Ministry's letter No. A-32013/24/84-M.II dated 2.2.1985. But he was not issued the offer of promotion to the post of Geologist (Sr.) as it was decided that it would not be expedient to offer promotion to Dr. Pandey in the light of his court case, appealing against any move to release him from his assignment under Government of U.P. and ultimately getting an interim order dated 5.4.83 of the Hon'ble Allahabad High Court, Lucknow Bench, restraining the respondent from relieving him from the Ground Water Investigation Organisation, Govt. of U.P.

(f) That in 1987, the applicant moved an application in the High Court for dismissal of the writ petition ~~xxxxxx~~ as unpressed. Accordingly, the writ petition was dismissed and the stay order vacated. He was relieved by the UP Government on 29.8. 1987. The Department of Mines after consulting the Department of Personnel allowed him to join

*[Handwritten signature]*  
7/4/89

*[Handwritten signature]*  
Balmiki

31/6

the Geological Survey of India after being away from the parent cadre for nearly 9 years.

(g) That the GSI could not offer the applicant any promotion to the grade of Geologist (Sr.) as recommended by DPC in 1985, pending decision of the Allahabad High Court case filed by ~~XXXXXX~~ the applicant contending that he was a direct recruit in the GWIO of Government of U.P. By the time he joined the GSI it was too late to issue the promotion order because the validity of the DPC panel is has expired. Further the seniority list of the Geologist (Jr.) based on which the recommendation of the DPC was made in 1985 has been set aside by the Calcutta High Court. The Calcutta High Court directed the Department to prepare fresh seniority list based on the dates of promotion and direct recruitment of the Geologist (Jr.) . The High Court has also directed that the fresh seniority list as prepared should not be given effect without the leave of the Court. The Department prepared a fresh seniority list but the Court has not taken up hearing and has adjourned it sine-die in view of the SLP filed by the unit

31/6

S. P. Salunke

(A-1)  
2

petitioners in the Supreme Court against the judgement  
of the High Court. Thus, seniority list of Geologist(Jr)  
based on which the DIC recommended ~~xxx~~ applicant's  
promotion is sub-judice now.

4. That the contents of para 1 to 5 of the  
application need no comments.

5. That the contents of para 6(1) of the  
application need no comments.

6. That the contents of para 6(2), 6(3) & 6(4)  
of the application need no comments.

7. That in reply to the contents of para 6(5)  
of the application it is submitted that the matter  
discussed in the brief history of the case as in  
para 3 above are reiterated.

8. That the contents of para 6(6) of the  
application need no comments.

9. That the contents of para 6(7) of the  
application are incorrect as stated, hence denied.

*S. B. Sarbani* That ~~xxx~~ in reply to the contents of para 6(8)  
of the application it is submitted that the offer of  
promotion has not been issued to the applicant so far  
and therefore the question of his assuming charge as

A/4

Geologist (Sr.) does not arise.

11. ~~That~~ the contents of para 6(9) of the application are not disputed.

12. That the contents of para 6(10) of the application need no comments. Whatever stated in this para is his own opinion about himself on which no comments are offered.

13. That the contents of para 6(11) of the application need no comments.

14. That the contents of para 6(12) of the application need no reply.

15. That the contents of para 6(13) of the application need no comments.

16. That the contents of para 6(14) of the application are not disputed.

2/14/09

17. That in reply to the contents of para 6(15) of the application it is submitted that the offer of appointment of promotion to the post of Geologist(Sr.) could not be issued to the applicant due to the court

S. P. Dabur

case filed by him against any move to release him from his assignment in the Government of Uttar Pradesh and ultimately getting an interim order from court

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5

against his release.

18. That in reply to the contents of para 6(16) of the application it is submitted that the matter has been explained elaborately how the applicant was repatriated to GSI, which has already been discussed in brief history of the case in para-3 above.

19. That in reply to the contents of para 6(17) of the application it is submitted that the offer of promotion was never issued to the applicant.

The question of a Group-A officer assumes charge of the higher post on promotion without having the offer of promotion does not arise.

20. That in reply to the contents of para 6(18) of the application it is submitted that the fixation of pay on promotional post of Geologist (Sr.) does not arise. However, his pay can be fixed in the grade of Geologist (Jr.) as per rules.

*Handwritten signature and date: 5/11/09*

21. That in reply to the contents of para 6(19) of the application it is submitted that when the offer of ~~promotion~~ has not been issued to him, the question of

*Handwritten signature: P. Barman*

10

proforma promotion does not arise. However, the Ministry has turned down the proposal of proforma promotion pending court case on gradation list.

22. That the contents of para 6(20) of the application need no comments.

23. That the contents of para 6(21) of the application need no comments.

24. That in reply to the contents of para 6(22) of the application it is submitted that the assumption of charge report of the applicant has not been received in the office of the Director General, GSI as yet, and, as such, issue of notification on repatriation remains pending.

*Handwritten note:* The list submitted by applicant is not a gradation list, it is a list of names for promotion. It is for special use only and the applicant has no claim on right of promotion.

25. In view of the facts and circumstances

stated above, the application filed by the applicant is liable to be dismissed with costs to the opposite parties.

*Handwritten signature/initials*

*Signature of Deponent*  
Deponent.

Lucknow,

Dated: 7.4.89

11/11

Verification.

I, the above named deponent do hereby verify that the contents of paragraphs 1 to 24 are true to my personal knowledge, and those of paras 25 to 29 are believed to be true on the basis of perusal of office records as well as information gathered and those of paras 30 to 35 are believed to be true on the basis of legal advice. Nothing material fact has been concealed and no part of it is false.

*[Signature]*  
Deponent.

Lucknow

Dated: 7.4.09

I identify the deponent who has signed before me.

*[Signature]*  
(V.K. Chaudhari)  
Advocate.

Solemnly affirmed before me on 7/4/09 at 7:30 am/pm by the deponent who is identified by Shri VK Chaudhari, Advocate, High Court, Lucknow Bench Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read over and explained to him by me.

*[Signature]*  
7/4/09

*[Signature]*  
Oath Commissioner.  
*[Signature]*  
V.K. Chaudhari

*[Signature]*  
Court Comm.  
Date: 7/4/09

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW  
O.A. No. 201 of 1988 (L)

Dr. C.K. Pandey ..... Applicant  
Versus  
Union of India and Others ..... Opp. Parties.

Supplimentary Counter Affidavit on behalf of Opp. Parties.

I, B.M. Hukku, aged about 57 years, son of late Shri Harihar Frasad Hukku, pos-<sup>ted</sup> as Senior Dy. Director General, Northern Region, Sector-E, Aliganj Complex, Geological Survey of India, Lucknow do hereby solemnly affirm and state as under :-

1. That the deponent is well conversant with the facts of the case and he is filing this Supplimentary Counter Affidavit on behalf of the opp. parties.

That in reply to the Contents of para 22A of the application it is s-ubmitted that the list submitted by Dr. Pandey is only a working sheet having a list of officers in Geological Survey of India with t-heir present posting . This is a computer print. The list is meant for official use and not for circulation. It can not be submit-<sup>ted</sup> as an evidence as it is neither a graduation list nor a seniority list on t-he basis of which the the seniority as well as the gradation can be claimed.

Lucknow.

Dated: 15/5/89

Deponent

Filed by  
L  
17/5

15/5/89

Stamp: ORDER, Lucknow, dated 15/5/89

Signature of Deponent

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AD  
2

Verification

I, the above named deponent do hereby verify that the contents of paragraphs 1 of this affidavit are true to my personal knowledge, and those of paras 2 are believed to be true on the basis of perusal of office records as well as information gathered. Nothing material has been concealed and no part of it is false.

Lucknow

Dated:- 15/5/09

*[Signature]*  
Deponent.

I identify the deponent who has signed before me.

*[Signature]*  
(V.K. Chaudhari)  
Advocate.

*[Circular Stamp]*  
15/5/09

C.A.  
affirmly affirmed before me on this date  
at Lucknow  
who

*[Signature]*  
V.K. Chaudhari  
Advocate

*[Signature]*  
Sugandha Kishor Sanyal

Court Commissioner,  
Date: 15/5/09

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH LUCKNOW

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O No. 201 of 1988 (L)

Dr. C.K.Pandey

... Applicant

Versus

Union of India and Others

... Opposite Parties

REJOINER AFFIDAVIT

I, Dr. C.K.Pandey, aged about 48 years son of Sri B.K.Pandey, resident of M.I.G. 54, Aliganj Scheme Lucknow do hereby solemnly affirm and state as under.

1. That the deponent is the petitioner in the said case and is therefore well conversant with the facts deposed here-in under. The deponent has gone through the averments of the counter affidavit and has understood the same.
2. That the contents of para 1,2, and 3 of the counter affidavit calls for no reply.
3. That the contents of para 3 (a) of the

*e.v. Pandey*

*Filed Pandey  
19/7*

*AG  
1*

counter affidavit being matters of record calls for no reply, except the submission that after the completion of the initial period of 2 years service in the U.P. Govt., the petitioner was retained by the U.P. Government as they still required the services of the petitioner and the U.P. Govt. wrote for the extension of tenure of the petitioner from time to time and the Govt. of India agreed to the request of the U.P. Government. Thus the petitioner remained with the U.P. Govt. not on his own accord but due to the fact that the U.P. Govt. required his services even beyond 2 years.

4. That the contents of Para 3 (b) again being matter of record, calls for no reply except the submission of the stand taken by the G.S.I. was subsequently changed, by treating the petitioner to be on deputation in the U.P. Govt. though there was no good reason to change this stand to deprive the petitioner of his further promotion in the U.P. Govt. ( Ground Water Organisation ) when such an opportunity came in the way of the petitioner and ultimately the candidature of the petitioner which was better than any other contender, was turned down on the ground that the petitioner was a deputationist as conceded by the G.S.I.

5. That in reply to the contents of para 3 (c) of the counter affidavit, it is stated that the petitioner would have been entitled to the same pay and allowances as was paid to him in the shape of his pay plus deputation allowance etc. whether

*e.v. Rawlani*

he was treated to be a deputationist or a direct recruit in the Ground Water Organisation with the lien of the petitioner in the G.S.I. maintained. In other words, there was hardly any valid reason for converting the tenure of the petitioner into one of the deputationist only to provide a pretext to the U.P. Govt. to deprive the petitioner of his legitimate claim of promotion to the post of Superintending Geologist/Engineer on the ground that the petitioner was a deputationist although there was not the difference of a single paise in the matter of the pay and allowances drawn by him in the said borrowing department in either circumstances whether the petitioner was a deputationist or lien holder.

6. That the contents of Para 3 (d) calls for no reply being matter of record.

7. That the contents of para 3 (e) have not correctly been stated and are therefore denied as incorrect. The deponent is filing a copy of the letter dated 29-10-1979, <sup>as Annexure RA-1</sup> addressed by O.P. No. 2 to the petitioner in which it was mentioned that the petitioner was a direct appointee of the State Govt. on the post of senior Hydrologist on the basis of this letter, when the petitioner raised his claim for promotion to the post of Superintending Geologist/Engineer in G.W.I.O., then it appears that some correspondence was exchanged between the U.P. Govt. and the G.S.I. without any information to the petitioner of the contents thereof, and during the said correspondence, some senior officers who

*e. v. Nambey*

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felt jealous of the petitioner or held a venomous mind towards him and did not want the petitioner to get a promotion in the U.P. Govt. conceded or made the authorities to concede that the petitioner was on deputation so that the U.P. Govt. treating the petitioner to be so, deprived him.

The petitioner feeling aggrieved with the deprivation filed Writ Petition No. 1766 of 1983 praying that the U.P. Govt. may be directed to consider the case of the petitioner for promotion, unaware of the somersault taken by the O.P. behind his back. In the said writ petition, an interim order staying the relief of the petitioner from U.P. Govt. was passed on 5-4-1983. Ultimately when the petitioner came to know about the somersault of the O.P., he withdrew the writ petition in 1987. The petitioner did not waste even a single day in withdrawing his writ petition and coming back in parent department, after he came to know that the respondents have changed their stand to treat the petitioner as deputationist in U.P. Govt. As regards the continuance of the Interim Order dated 5-4-1983 the same was entirely on account of the apathy of the opposite parties to produce the office memo dated 22-1-1966 despite a clear direction of the Division Bench contained in the order dated 5-4-1983 and 14-4-1983. Had the G.S.I. or the Govt, of India produced the said memorandum in the Hon'ble High Court in perusance of the said order or had even informed the petitioner about the change in their

1983  
1987

e.v. Rawley

(13)

stand with regard to the tenure of the petitioner, the petitioner would have withdrawn his case in 1983 itself. Hence the opposite parties can not claim a premium for their own apathy in producing the document before the court to disillusion the petitioner about the change in their stand, for perpetrating another injury upon him by depriving him of his legitimate promotion in the parent department.

It is worth indicating that in the paragraph under reply, the respondents have admitted that the case of the petitioner's promotion had been cleared by the D.P.C. vide Ministry's letter dated 2-2-1985.

8. That the contents of para 3 (f) call for no reply other than what has been stated here-in-above. It may however be indicated once again that the petitioner got his writ petition dismissed ~~as~~ not pressed, after coming to know and on the basis of the telephonic conversation, whereby he was permitted to return to G.S.I. and join as Geologist ( Sr. ) on being relieved from the State Govt. It is also worth indicating that the Govt. of India through letter dated 9-10-1987 accorded Ex-post facto approval to the entire period up to 28-8-1987 up to which the petitioner remained with the U.P. Govt., in consultation with the Department of Personal of the Home Ministry.

9. That the contents of para 3 (G) of the counter affidavit are denied as incorrect. In the first instance, the G.S.I. and the Govt. of India

*e.v. Nayyar*



were responsible due to their unresponsive attitude towards the Hon'ble High Court in delaying the matter in the said court, let alone, the lurch in which the petitioner was put to, because of the G.S.I. changing its stand in the correspondence with the U.P. Govt. exchanged on the back of the petitioner for treating the petitioner to be on deputation in G.W.I.O.

Further it has been the age old practice in the Govt. of India to make the promotion of a personal on deputation even in absentia and keep its informet suspended untill the return, so that the incumbent is not made to suufer due to lapse of the valadity of the D.P.C. panel, although the petitioner respectfully submitted that the D.P.C. panel for promotion does not expire under any law. It is quite strange as to why the procedure for issuing formal promotion order in absentia was given a go bye in the case of the petitioner, particularly when there was no untoward direction even in the court's order in writ petition No. 1766 of 1987.

As regards the judgement of the Calcutta High Court regarding the seniority list of the Geologists ( Junior ) the opposite partyes have only tried to find a flase pretext under the cover of the judgement of the Calcutta High Court in Writ Petition No. 3487 of 1985 ( decided on 19-3-87 ). As a matter of fact, the aforesaid Hon'ble High Court in the judgement had clearly directed that the seniority list of 82 persons prepared by the G.S.I.

*e.v. Narayan*

19/7

would form the basis for recasting the seniority list of the Geologists ( Junior ) promoted or recruited after 1982.

In the said writ petition, the complete record which are in possession of the opposite parties who can produce the same before the Hon'ble Tribunal, the controversy of seniority between the direct recruits and promotees was for the period 1976 onwards, whereas the petitioner was a promotee to the post of Geologist ( Junior ) of 1973. Hence there was not the slightest controversy about the ~~petitioner's~~ petitioner's eniority. The extent of arbitrary treatment and ~~high~~ high handedness of the respondents can be seen from the fact that the promotion order of Sarve Sri Ranjeet Kumar Roy and Umesh Chandra Pati, who are far junior to the petitioner on the post of Geologist ( Junior ) was issued on 23-9-1987 i.e. much after the repatriation of the petitioner on 31-8-1987. If the Calcutta High Court Judgement could not effect the promotion of these juniors, when was the question of petitioner's promotion was being effected by the Calcutta High Court Judgement delivered on 19-3-1987, atleast for issuing the formal order of promotion, particularly when in persuance of the telephonic conversation, the petitioner had already taken over on the post of Geologist ( Sr. ) on 31-8-1987.

It is also worth mentioning that the said judgement of the Calcutta High Court was upheld by the Supreme Court through the judgement delivered

*e.u. Nandy*

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in April, 1989 also. In other words the seniority list up to 1976 remained undisputed and the petitioner being a promotee of 1973 batch, his seniority was never in dispute.

10. That the contents of para 4,5 and 6 calls for no reply.

11. That the contents of para 7 to the extent stated in contravention of the submission as made here-in-above are not admitted. The reply to the contents of various sub. paragraphs of para 3 of the counter affidavit, given here-in-above are reiterated.

12. That the contents of para 8 calls for no reply.

13. That the contents of para 9 are denied and those of para 6 (7) of the application are reiterated to be correct.

14. That the contents of para 10 of the counter affidavit are denied and those of para 6 (8) of the application are reiterated to be true. The charge assumption certificate of the post of Geologist ( Sr.) submitted by the petitioner on 31-8-1987 in pursuance of the telephonic conversation was never objected to by the opposite parties. Further even the latest seniority list, the name of the petitioner has been shown as Geologist ( Sr. ) with a wrong description of being " on lien ". Because the petitioner had already joined in G.S.I. on 31-8-1987. In any case the petitioner is entitled to get his promotion from that very date for which the next junior to the petitioner

*e.v. Narayana*

was promoted with all consequential benefits and the opposite parties are under a legal duty to do every thing required for the purpose. The petitioner has preferred this writ petition precisely for this relief as there is no ground for the opposite parties to keep the petitioner deprived off the legitmate due.

15. That the contents of para 11 calls for no reply.

16. That the contents of para 12 calls for no reply except that the contents of para 6 (10) of this application are reiterated to be true.

17. That the contents of para 13, 14, 15, and 16 calls for no reply.

18. That the contents of para 17 are denied. In this regard the reply to the contents of para 3 (g) of the counter affidavit made here-in-above are reiterated to be correct.

19. That the contents of para 18 of the counter affidavit are denied as incorrect. The correct position is as stated in preceeding paragraphs.

20. That the contents of para 19 are denied. The position has been made clear in reply to the averments of para 10 of the counter affidavit.

21. That the contents of para 20 are denied as incorrect. The opposite parties have not given any reason as to why the petitioner is not entitled

*e.u. Nandey*

to the fixation of his salary in the pay scale of Geologist ( Sr ). Even assuming for a moment ( though no conceding ) that the assumption of the charge by the petitioner on the post of Geologist ( Sr.) on 31-8-1987 on the basis of the telephonic conversation from the Head Office was erroneous or even in consequence, why the petitioner is not entitled to get his promotion on the post of Geologist ( Sr.) with retrospective effect from the date on which the officer next below him was promoted as such, with all consequential benefits of the post, has not been explained by the opposite parties particularly when the Writ Petition No. 1766 of 1983 was withdrawn by the petitioner as not pressed in 1987, the petitioner returned to G.S.I. in August, 1987 and even the case in the Calcutta High Court ( in which the petitioner's seniority was not at all impugned in any manner, was decided in March, 1987 and has reached even finality with the decision of the Supreme Court in April, 89. After all these events have taken place, what is the hitch or the legal obstacles in the way of the opposite parties to clear the petitioner's promotion from the due retrospective effect, passes the comprehension of the petitioner.

22. That the contents of para 21 calls for no reply except the submission that the reply made in the rejoinder affidavit to para 10 of the counter affidavit may be treated as a reply to this paragraph. Even if the Ministry had turned down G.S.I's proposal for the promotion of the petitioner

*e.u. Nayak*

On the ground of the pendency of the court case regarding seniority list, which is not within the knowledge of the petitioner, the aforesaid reason has become extinct as all the court cases have come to an end.

23. That the contents of para 22 and 23 calls for no reply.

24. That the contents of para 24 are denied as incorrect. The petitioner had submitted charge certificate to the Deputy Director General and had submitted the copies thereof with various reminder/letter sent subsequently to the Sr Deputy Director General and Director General.

That the petitioner had sent several reminders to Director General G.S.I. along with the photo copy of the charge certificate of taking over as Geologist (Sr.) which was never disputed except before in this Hon'ble Tribunal. A copy of the letter dated 7.10.88 which is one of the letters through which a copy of the charge certificate was sent to Calcutta Office is being filed as Annexure RA-1 to this affidavit. It was acknowledged by letter dated 8.11.88 a copy of which is Annexure No. RA-3 hereto.

25. That the contents of para 25 are denied to be incorrect.

*e. v. Pandey*

Deponent.

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VERIFICATION

I the deponent named above do hereby solemnly affirm and state on oath that the contents of para Nos. 1 to 25 of this Rejoinder Affidavit are true to my personal knowledge and that no part of this affidavit is false and nothing material has been concealed. So help me God.

Lucknow Dated :  
May , 1989.

*[Signature]*  
Deponent

I identify the deponent named above who has signed before me.

*[Signature]*  
~~Clerk to Sri S.P. Shukla,~~  
Advocate

Solemnly affirmed before me on this.. day of May, 1989 at .. A.M./P.M. by the deponent who has been identified by ~~the Clerk to~~ Sri S.P. Shukla, Advocate.

I am satisfied myself ~~that~~ by examining the deponent that he fully understood the contents of this Rejoinder Affidavit which has been read over and explained to him

Before the Central Administrative  
Tribunal

Circuit Bench Lucknow

O No 201 of 1988 (L)

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Annexure No RA-1

GOVERNMENT OF INDIA

No. \_\_\_\_\_/A-12034(1)/79/19C.

Dated, the \_\_\_\_\_ Oct. 1979.

From :  
The Director General,  
Geological Survey of India,  
27, Jawaharlal Nehru Road,  
Calcutta - 700016.

To  
Dr. C. K. Pandey,  
Sr. Hydrologist/P.A. (Tech),  
Ground Water Investigation Orgn.,  
5, Mall Avenue,  
Lucknow.

Sub : Issue of specific deputation terms & condition in the form of circular/Annexure alongwith incorporation of medical facility of central Govt.

Ref : Your letter No.7/DDG/1D/9/79 dated 18.9.79 addressed to the Dy. Director General, M.R., with copy to the Director General, Geological Survey of India.

Sir,

I am to state that you were released from this Department on your direct recruitment as Senior Hydrologist by the Govt. of Uttar Pradesh with permission to retain lien in the permanent post of S.T.A.(Geol) held by you in this Department for a period of 2 years in terms of Ministry of Home Affairs O.M. No. 70/62/63-Estts(A) dated 22.1.66 and an undertaking to abide by the terms and conditions stipulated under these orders was also given by you before your release from this Department. So, you are not governed by terms and conditions of deputation as yours is not a case of deputation.

The terms and conditions were indicated to you under this office endt. No.3373/A-19011(1-CKP/76-19A dated 14.6.79. However, these are indicated below again for your ready reference.

i) The leave salary and pension contribution to be paid either by the Ground Water Investigation, Govt. of Uttar Pradesh or by Shri Pandey himself.

ii) The pay allowed to him in Ground Water Investigation, Govt. of Uttar Pradesh should not exceed the limit as specified in the Ministry of Finance O.M. No.10(24)-E.III/60 dated 9.3.1964.

iii) If it is proposed to absorb Shri C.K. Pandey in Ground Water Investigation, Govt. of Uttar Pradesh permanently before the expiry of 2 years mentioned above, it would be incumbent to consult his parent office before issue of such orders of permanent absorption and the said orders should be issued after the acceptance of his resignation from Govt. service and with effect from the date of such acceptance.

iv) His retirement benefit and carry forward of leave for the period of his service rendered under the Govt. will be governed by the Cabinet Secretariate (Department of Personnel) O.M. No.8/1/72-Estts(C) dated 21.4.72 as amended from time to time in the event of his permanent absorption.

TRUB City  
S. P. Shukla  
Advocate

Contd..... 2 .....

14

: 2 :

v) If he is not permanently absorbed within a period of 2 years from the date of his appointment in Ground Water Investigation, Govt. of Uttar Pradesh in the manner indicated in (iii) above, he should immediately on the expiry of the said period of 2 years either resign from the Govt. service or revert to his parent office.

Yours faithfully,

( N. Mondal )  
Senior Adm. Officer,  
for Director General

No. 7/26A/A-12034(1)/79/19C. Dated, the 29/10 Oct., 1979.

Copy forwarded for information to :

1. The Ground Water Investigation Organisation, Govt. of Uttar Pradesh, Lucknow.
2. The Dy. Director General, Northern Region, Geological Survey of India, Lucknow.

*handwritten*  
( N. Mondal )  
Senior Adm. Officer,  
for Director General.

*e.v. Bandyop*

HL/27.10.79/

TRUB copy.  
*S. P. Shrivastava*  
Advocate

89/16

As such for sake of justice I am sending my

Before the Central Administrative Tribunal  
Circuit Bench Lucknow

ON: 20/9/1988 (4)

89/15

Ann. R.A. 2

Rdf. DO/1/DG/88

Dated: 7.10.1988.

DR. C.K. PANDEY,  
Geologist (Sr.)

Environmental Geology Divisi.  
Geological Survey of India,  
Aliganj Scheme, Sector 'E',  
Lucknow. 226020.

Respected Sri Dhoundial Sahab,

This is to bring to your kind information that more than a year has passed when I was repatriated to G.S.I. after completing deputation in U.P. Govt., but so far the formalities pertaining to my proforma promotion, fixation of pay and notification etc. has not been made. In this connection I have sent large number of letters, telegrammes and reminders repeatedly but none of these letters and reminders has been able to break the silence of concerned authorities, as a result, I continue to suffer a gross injustice. The last reminder sent on 27.1.83 (photo copy enclosed). It is further strange that even a legal notice dated 25.5.83 addressed to Ex. D.D.G.(P) has also not been replied (photo copy of the same enclosed for information and necessary action).

I have not gone to the Hon'ble court so far with the expectation that the department will discharge justice and do the needful in this span of time.

Further I have to inform you that in view of D.P.C's approval and promotion orders issued by the Ministry, I before repatriation to G.S.I. made a telephonic call to Sri Balram Saha, Sr. A.O., G.S.I., Calcutta and was informed about my promotion to the post of Geologist (Sr.) on telephone. The said telephonic message was also confirmed by post to him. In view of the telephonic conversation dated 24.7.87, I took over charge as Geologist (Sr.) w.e.f. date of my repatriation. It may be submitted that on the basis of telegram/talex/telephonic talk many officers junior to me took the charge of Geologist (Sr.) during March '85. (Photocopy telephonic talk, postal receipt and charge certificate enclosed)

That on account of inaction in completing the above formalities by the Department, I have not only been deprived of financial benefits to which I am legitimately entitled "under next below rule" but also an anomalous situation has been created in which 328 officers junior to me are enjoying better professional benefits and status. At this stage it will not be improper to inform you that at several times I got the honorarium/appreciation letters by the department for the meritorious work. Twice I was selected for foreign assignments and my Ph.D. thesis work was evaluated by eminent Scientists of India and USSR with excellent remarks. This analogous situation created by the department has disturbed my mental peace very badly and disgracing my enthusiasm for professional ability, for which the department will be fully responsible. I have also inform you that many irregularities had been made in my case by the concerned staff and officials of the department who were dealing my case, and now the finalisation of the case is being delayed purposefully so that irregularities done by them may not come in to light. But I am sure that a legal case will definitely bring out the names of such persons in light.

...E...

cc. Pandey

Before the Central Administrative Tribunal

Circuit Bench Lucknow

O. No. 201 of 1988 (L)

10/11/88

Ann-2A 3

GOVERNMENT OF INDIA

No 6366B/A-19011(1-CKP)/78-19A Dated, the 8<sup>th</sup> Nov.'88.

To  
Dr. C.K. Pandey,  
Geologist(Junior),  
Environmental Geology Divn.,  
Geological Survey of India,  
Aliganj Scheme,  
Sector-'E',  
Lucknow-226020.

Sub:- Promotion to the post of Geologist(Sr.).

Ref:- Your letter No. DO/1/DG/88, dated 7.10.88.

.....

*While*  
~~With~~ acknowledging the receipt of your letter under reference, I am to state that the matter is under active consideration of the Department/ Ministry and a decision will be communicated in due course.

*(H. N. Meena)*  
( H. N. Meena )  
O.S.D(Vig.) & Director(P)  
for Director General,  
Geological Survey of India.

No \_\_\_\_\_/A-19011(1-CKP)/78-19A Dated, the Nov.'88.

Copy forwarded for information to the Dy. Director General(Geol.), Northern Region, Geological Survey of India, Lucknow.

( H. N. Meena )  
O.S.D.(Vig.) & Director(P),  
for Director General,  
Geological Survey of India.

TRUE COPY  
S. P. Shrivastava  
H. N. Meena

22/16

- 2 -

As such for sake of justice, I am sending my prayer to you for your kind consideration and immediate necessary action before I am compelled to go to Hon'ble Court for justice.

With profound regards,

Yours sincerely,

*e. v. Pandey*

( Dr. C.F. Pandey ).

Incl: as above.

To  
Sri D.P. Dhoundial,  
Director General,  
G.S.I.E.,  
27, Jawaharlal Nehru Road,  
Calcutta.700016.

Copy forwarded to:-

The Deputy Director General,  
G.S.I., N.R., for information & necessary action.

Incl: as above.

*e. v. Pandey*

*e. v. Pandey*  
( Dr. C.K. Pandey ).

TRUE COPY.  
S. P. Shukla  
Advocate

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW.

O.A. NO. 201 OF 1988 (L)

Dr. C.K.Pandey ----- Petitioner

Versus

Union of India and ors. --- Opp.Parties.

Supplementary Rejoinder Affidavit.

I, Dr. C.K.Pandey, aged about 48 years, son of Shri Brij Kishore Pandey, R/O MIG 54, Aliganj Scheme, Lucknow, do hereby solemnly affirm and state as under :-

1. That the deponent is himself the petitioner and is thus thoroughly conversant with the facts stated herein-after. He has gone through the averments made in the Supplementary Counter-affidavit of Shri S.M.Hukku, Sr. Dy. Director-General, Northern Region, Geological Survey of India, Lucknow and has understood the same.
2. That the contents of para 1 call for no reply.
3. That the contents of para 2 are denied. There is no provision under any service rule or Government Order/ Notification to prepare any working sheet, muchless against the seniority position. Further, the names in the list in question are to be found in order of seniority as also other particulars. It contains all the particulars and those particulars which are required to be mentioned in the gradation list. In any case, no such list can be prepared depicting any unreal picture.

*e. v. Pandey*

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The list in question is nothing but a gradation list. It exactly tallies with the seniority list upto 1982 ( which covers even the petitioner ) placed before the Hon'ble Calcutta High Court .

4. That <sup>not</sup> only in the list, the respondents have been treating the petitioner as Geologist (Sr) even otherwise, as would be evident from Annexure-SRA-1, A SRA-2 and SRA-3 hereto, which are the copies of the following letters and in each of which the petitioner has been mentioned and rightly so as the Geologist (Senior):-

- (i) Lr. dated 11.7.89 from Director Environmental Geology Divn. to the Director Incharge, Geo-Technical and Spl. Investigation, (Unit-II) Lucknow.
- (ii) Office Order dated 13.6.1989 issued in connection with the sanction of the G.P.F. Advance.
- (iii) Copy of the Statement on Form 16, sent by Sr. Personnel Asstt. to the Drawing and Disbursing Officer, to the Income Tax Department.

It may also be submitted that there is no concept of an official list and unofficial or authentic and non-authentic list and the list in question is admissible in evidence.

5. That the petitioner has been allotted the same duties which any Geologist (Sr.) has to perform, ever since his joining back on repatriation from the State Govt.

*e. u. Rawdey*

*e. u. Rawdey*  
Deponent

I the deponent abovenamed do hereby solemnly affirm and state on oath that the contents of paras 1 to 5 of this affidavit are true to my personal knowledge, that no part is false and nothing material has been concealed. So help me God.

17/10

I identify the deponent named above who has signed before me.

S.P. Shukla

Advocate,

Solemnly affirmed before me on this day of July, 1989 at a.m./p.m. by the deponent who has been identified by Sri S.P. Shukla Advocate,

I am satisfied myself by examining the deponent that he fully understood the contents of this Rejoinder affidavit which has been read over and explained to him.

P.C. Nayak

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Before the Central Administrative Tribunal  
Circuit Bench Dehra Dun  
ON 20/1/1988

Ann SRA-3

I. T. S. 16

FORM NO. 16

CERTIFICATE OF DEDUCTION OF TAX FROM INCOME CHARGEABLE

THE HEAD " SALARIES "

GOVERNMENT OF INDIA  
GEOLOGICAL SURVEY OF INDIA  
NORTHERN REGION

Name of employ : DR C. K. PANDEY

Designation : Geologist (Sr)

Certifies that a sum of Rs. 1188 has been deducted under section 102 of the income tax act, 1962, from the income chargeable under the head " salaries " paid to the above named employees during the month of / for the period 1988-89, as per particulars below :

Amount of income chargeable under the head " Salaries "

Rs. 22750/2

Particulars of tax deducted :

Rs. 1188

Income Tax

Income tax balance for the year 1988-89 - Nil

Signature : \_\_\_\_\_

वरिष्ठ वैयक्तिक सहायक,

आहरण एवं वितरण अधिकारी,

Designation : \_\_\_\_\_

H.P. 196 1989.

*e.u. Pandey*

TRUE COPY  
S.P. Shrivastava  
S.P. Shrivastava  
Advocate

Filed today  
13/4 (13/4)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNALS  
ADDITIONAL BENCH AT ALLAHABAD  
LUCKNOW CIRCLE

LUCKNOW  
CM. An No 72/19(C)  
Petition No. 201 of 1988

Dr. C.K.Fandey - .....Petitioner  
vs.  
Union of India & others - .....Respondents.

APPLICATION FOR AMENDMENT

The petitioner/applicant abovenamed most respectfully begs to submit as under :-

1. That the present petition has been filed praying for the relief that the respondents 2 to 4 may be directed to treat the petitioner as having been duly promoted to the post of Geologist(Senior) w.e.f. 2.2.1985 with all consequential benefits or alternatively in case this hon'ble Tribunal comes to the conclusion that a formal order of promotion or posting is required to be issued favour of the petitioner, then a further relief directing the respondents 2 and 3 to issue such formal orders

Filed today.  
Put up on 19.4.89  
before court for  
orders.  
13/4

*e.v. Fandey*

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promoting the petitioner with retrospective effect from 2.2.1985 , besides other reliefs.

2. That the grievance of the petitioner, inter alia is that although the name of the petitioner has been included by the Ministry in the list of the promotees as finally prepared and forwarded to the Director General, for its due implementation but the Director General and Deputy Director General, have not been affording the necessary benefits arising out of the such promotion, although the petitioner, who was a on deputation to U.I. Government when the approved list of promotees was issued by the ministry joined back in the department at the end of his deputation tenure w.e.f. 31.8.1987 (forenoon) and assumed the charge of the post of the Geologist (Senior) on the basis of the ~~XXXXXXXXXX~~ telephonic conversation .

3. That the respondents have not filed any reply to the petition so far.

4. That in the meantime, G.S.I. has published a seniority list of all the Officers as on 1.12.1988. In the said seniority list, the name of the petitioner has been shown at serial no.485 as Geologist(Senior). The petitioner is filing an extract of the said seniority list.

*e. v. Nandani*

As would be evident from a perusal of the said list, although the petitioner has been shown

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in the seniority list of Geologist (Senior) but in the column, 'appointment in present grade' the date of the petitioner's promotion has been omitted and in the column of the present posting, words, "on lien" have been mentioned.

5. That it is submitted that as on 1.12.1988, the petitioner was very much working in G.S.I. itself, having come from the deputation from the U.I. Government and duly joined the G.S.I. w.e.f. 31.8.87 having assumed as Geologist (Senior) as mentioned in the petition. A copy of the letter dated 28.12.87 written by the Director of the Environmental Geology Division, Northern Region, Lucknow to the Director Incharge G.O. Technical and Special Investigation Northern Region Lucknow, under the cover of which the joining report of the petitioner was forwarded, is being filed with this application. The petitioner has been very much working in the G.S.I., Lucknow continuously after his repatriation to G.S.I. w.e.f. 31.8.1987 as mentioned above.

6. That it is, thus, clear that the omission of the date of promotion of the petitioner on the post of Geologist (Senior) i.e. with effect from 2.2.1985, from which date, the Geologists (Senior) junior to the petitioner were promoted to the post of Geologist (Senior) and the mention of ~~the~~ words 'on lien' against the name of the petitioner

*e.v. Nandani*

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are wholly erroneous and, therefore, deserve to be corrected.

7. That under the circumstances, the petitioner deserves to be allowed to amend his petition by adding paragraph -22-A between the existing paragraphs 22 and 23, with the following words and figures:-

" 22-A. That in the meantime, the respondents have published a seniority list of the Officers of the G.S.I. as on 1.12.1988 wherein the name of the petitioner has been shown among the names of the Geologist (Senior) at serial no.485. An extract copy of the seniority list is being filed as Annexure-9 to this petition. A perusal of the seniority list will show that the column of the date of appointment in the present grade in the seniority list has been left blank and in the next column words 'on lien' have been mentioned against the name of the petitioner, although after completing the term of his deputation in the C.I. Government, the petitioner has joined back in G.S.I. w.e.f. 31.8.1987 (forenoon) and has since then been working continuously in the department at Northern Region, Lucknow. Accordingly the non-mention of the date of promotion in the present grade of the petitioner i.e. Geologist (Senior) and,

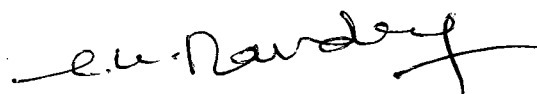
*e.v. Nanda*



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from the last column of the seniority list and afford all the consequential benefits to the petitioner accordingly during the pendency of the petition. It is further prayed that the respondents may be directed in the meantime to fix the salary of the petitioner and sanction his further increments as accruing to him from time to time on the post of Geologist (Senior) after issuing the formal Gazette Notification, notifying his promotion on the said post with retrospective effect from 2.2.1985.

Lucknow:dated  
March 8, 1989.

  
( Dr. C.K. Pandey )  
petitioner/Applicant.

12-11/5

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conversely the mention of the words ' on lien' against his name and wholly erroneous and deserve to be corrected, by mentioning the date of promotion of the petitioner in the present grade i.e. Geologist (Senior ) as on 2.2.1985 and also by deleting the words ' on lien' from the last column. "

&x //herefore, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to permit the petitioner to amend the petition in the manner as indicated hereinabove.

Lucknow:dated  
8 March ,1989.

*e. v. Pandey*  
( Dr. C.K. Pandey )  
Petitioner/applicant.

11/6

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNALS  
ADDITIONAL BENCH AT ALLAHABAD  
LUCKNOW CIRCLE  
LUCKNOW

C.M.Appn.No. 72-A of 1989 (L)

In re:

Petition No. 201 of 1988.

Dr. C.K.Pandey - .....Petitioner-applicant

vs.

Union of India and  
others - .....respondents.

APPLICATION FOR INTERIM RELIEF

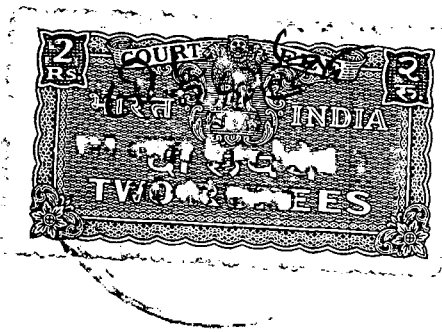
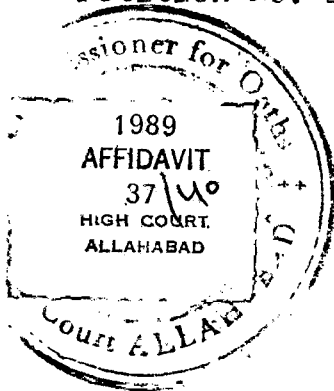
///herefore, for the facts and reasons mentioned in the accompanying affidavit, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to direct the respondents to correct the seniority list published on 1.12.1988 by mentioning the date of promotion of the petitioner in the present grade i.e. Geologist (senior) as 2.2.1988 and also by deleting the words 'on lien'

*C.K. Pandey*

8/11/88

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNALS  
ADDITIONAL BENCH AT ALLAHABAD  
LUCKNOW CIRCLE  
LUCKNOW

Petition No. 201 of 1988.



Dr.C.K.Fandey

- ....Petitioner

vs.

Union Of India & others - .....Respondents.

AFFIDAVIT

I, Dr.C.K.Fandey, aged about 48 years, son of Shri B.K.Fandey, resident of MIG 54, Aliganj Scheme, Lucknow, do hereby solemnly affirm and state on oath as under :-



1. That the deponent is himself the petitioner in the abovenoted case and is, thus, thoroughly conversant with the facts stated hereinafter.

2. That in the present petition the petitioner

*e.v. Fandey*

13-11-87

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has sought the relief of the issuance of direction to the respondents to treat the petitioner as having been duly promoted on the post of Geologist (Senior) w.e.f. 2.2.1985 with all consequential benefits or alternatively, if it is found by this Hon'ble Tribunal that the issuance of formal orders of promotion is necessary to direct the respondents to issue such formal orders promoting the petitioner on the said post with retrospective effect from 2.2.1988 from which date other junior Geologists junior to the petitioner were promoted to the post of Geologist (Senior ).

3. That the respondents have not filed any counter affidavit to the said petition although a long time has elapsed.

4. That in the meantime, the respondents have published a seniority list as on 1.12.1988 in which the name of the petitioner has been shown in the cadre of Geologist (Senior) (at serial no.485) although against his name, the date of promotion of the present grade column has been left blank and the petitioner has been shown to be 'on lien' , although, after completing his tenure of deputation in C.F.Government, the petitioner returned to C.S.I. and duly joined and assumed the charge of Geologist (Senior) w.e.f. 31.8.1987 and has since then been regularly working.

X  
Circular stamp with text "Director for Oaths" and a signature.

e.u. Ramesh

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5. That under the circumstances, the respondents deserve to be directed to correct the seniority list by mentioning the date of promotion of the petitioner in the present grade i.e. Geologist (Senior ) as 2.2.1985 and also by deliving the words ' on lien( mentioned in the last column against the name of the petitioner. The respondents further deserve to be directed to afford the necessary financial and other benefits to the petitioner as ~~xxxxxx~~ accruing to him from the said position.

6. That it may also be submitted that the respondents are not allowing further increments to the petitioner and have not fixed his salary on the post of Geologist( senior) so far on the pretext that the formal Gazette Notification has not been issued. Under the circumstances, it is also expedient in the interest of justice that the respondents are directed to issue the formal Gazette notification notifying the promotion of the petitioner on the post of Geologist (senior ) w.e.f. 2.2.1985.



Lucknow: dated  
March 8, 1989.

*e. u. Raudy*  
Deponent.

*e. u. Raudy*

1, the abovenamed deponent, do hereby verify that the contents of paras 1 to 6 of this affidavit are true to my personal knowledge, that no part of it is false and nothing material has been

11/11

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concealed in it. So help me God.

Lucknow: dated  
March 8, 1989.

*e.u. Pandey*  
Deponent.

I, do hereby identify the deponent, who  
was signed before me.

*R. P. Shukla*  
Advocate.



Solemnly affirmed before me on 8-3-89  
at 8-15 A.M. by the deponent sri.  
Dr. C.K. Pandey identified by sri.  
R.P. Shukla Adv. Advocate High court  
Lucknow. Bench Lucknow.

80  
(SHR. I. BANU)  
OATH COMMISSIONER  
High Court, (Low Bench)  
Lucknow.  
No 37/40  
Date 8-3-89

In the Hon, ble Central Administrative Tribunal  
Additional Bench at Allahabad  
Lucknow Circle

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Annexure No. 9.

J.K. Att

LIST OF SUPERVISORY OFFICERS (Scientific & Technical)

(as on 1.12.1988)

SL.NO.	NAME	DESIGNATION	DT.OF BIRTH	PRESENT POSTING
<b>A. GEOLOGY STREAM I-</b>				
1.	SHRI D.P. GHOSHAL	DB	27.11.1932	CHQ, CALCUTTA
2.	SHRI H.N. SENGAL	SP. DBB	0.12.1934	ER, NAGPUR
3.	DR D.K. RAY	DOB (Geol.)	1. 9.1933	CHQ, CALCUTTA
4.	SHRI D.M. TIUKSIU	"	15. 7.1932	NR, LUCKNOW
5.	SHRI C.P. VONRA	"	2. 8.1934	ER, CALCUTTA
6.	DR M.N. DALASUBRAHMANYAN	"	4. 7.1934	TI, HYDERABAD
7.	SHRI R.V. CHALAPATI RAO	"	10. 5.1932	SR, HYDERABAD
8.	DR P.K. BANERJI	"	1. 4.1933	ONGONG, CALCUTTA
9.	SHRI SUBRATA SINHA	"	21. 7.1932	COAL, CALCUTTA
10.	SHRI S.H. CHATURVEDI	"	5. 7.1935	NER, SHILLONG
11.	SHRI J.S. KRISHNA MURTHY	"	2. 9.1931	L&R SR, HYDERABAD
12.	SHRI B.C. PODDAR	"	5. 1.1935	MAI, ER, NAGPUR
13.	SHRI G.K. BANERJEE	"	1.11.1932	GEOTECH, ER, CALCUTTA
14.	SHRI M.G. RAO	"	9.1931	OP IAP, SR, HYDERABAD
15.	SHRI T.S. SESHADRI	"	12. 5.1932	L&R, ANSE, MANGALORE
16.	SHRI AKVIND PANT	"	5. 5.1932	L&R, NR, LUCKNOW
17.	SHRI H.N. SINGH	"	13. 4.1933	MP, ER, BICHAL
18.	SHRI V.K. RAJNA	"	10.12.1933	CHQ, CALCUTTA
19.	SHRI T.K. GUHASARKAR	DIRECTOR (Geol.)	31. 1.1933	ANSE, NAGPUR
20.	DR N.D. MITRA	"	22. 8.1936	P&C, COAL WING, CAL.
21.	SHRI S.K. BANDOPADHYAY	"	5. 9.1936	COAL, CALCUTTA
22.	DR S.K. ACHARYA	"	27.11.1940	PAL, DIVN., CHO, CAL.
23.	SHRI K.K. BASU	"	2. 4.1935	PETROLOGY, CHO, CAL.
24.	SHRI S. GANUGPTA	"	8. 3.1936	WR, JAIPUR
25.	SHRI P.S. RAO	"	20. 2.1934	OP I&S, SR, MADRAS
26.	SHRI K.V. KRISHNA MURTHY	"	23.12.1934	OP I&R, ANSA, SR, B'LORE
27.	SHRI S.L. MEHRA	"	1. 3.1935	GEO DATA, ER, CALCUTTA
28.	SHRI P.R. CHANDRA	"	1. 3.1936	STRAT. DIVN., CHO, CAL.
29.	SHRI T.V. VISWANATHAN	"	12. 7.1937	R&D, OP I&S, SR, MADRAS
30.	DR D.K. PAUL	"	1.10.1939	GEOCHRONOLOGY, CHO, CAL
31.	DR ANIL KR. DUTTA	"	24. 4.1935	COAL, CALCUTTA
32.	SHRI G. MANI	"	7. 1.1935	PUBLICATION, ANSE, B'LO
33.	SHRI P.G. MATHUR	"	20. 1.1931	OP I&S, NR, SRINAGAR
34.	SHRI K.N. SRIVASTAVA	"	12. 7.1935	OP I&S, NR, LUCKNOW
35.	SHRI S. ROYCHOWDHURY	"	1. 3.1936	EG, ER, CALCUTTA
36.	SHRI R.S. JAIN	"	4.11.1931	P&C, WR, JAIPUR
37.	DR K.M. VERMA	"	23. 8.1933	PAL, DIVN., ER, NAGPUR
38.	SHRI G.P. DESHMUKH	"	30. 5.1931	R&D, OP I&R, WR, JAIPUR
39.	SHRI N.N. SETHI	"	15. 3.1931	GEOTHERMAL, NR, LUCKNOW
40.	SHRI A.B. GOSWAMI	"	14. 5.1931	R&D, OP IN, BENGAL, ER
41.	SHRI K.C.C. RAJU	"	20. 6.1932	EG, ER, HYDERABAD
42.	SHRI S.U. SEN SARMA	"	1. 3.1933	ONGONG, CALCUTTA
43.	SHRI D. LAHIRI	"	1. 3.1931	R&D, CHO, CALCUTTA
44.	SHRI K.K. DUTTA	"	1. 1.1934	CRUMSONATA, ER
45.	SHRI K. KRISHNANUNNI	"	23. 4.1941	ON DEPUTATION
46.	SHRI M.L. JHANWAR	"	15. 7.1932	P&C, WR, JAIPUR
47.	SHRI RAVI SHANKAR	"	11.11.1941	HIMALAYAN GEOL., NR
48.	DR S. SINGHA ROY	"	20. 7.1937	R&D, OP I&R, NR
49.	DR M. RAMAKRISHNAN	"	27. 4.1940	ON DEPUTATION
50.	DR S.K. MAZUMDAR	"	18. 3.1941	GEOTECH., ER, CAL.
51.	SHRI R.N. FAHMI	"	3. 5.1937	R&D, OP I&S, ER
52.	SHRI M.M. MUNSHI	"	13.12.1934	R&D, OP I&S, NR, JAMMU
53.	SHRI D.R. JANARDHAN RAO	"	29. 1.1930	ONGONG, MANGALORE
54.	SHRI A.C. GOSWAMI	"	1. 7.1931	PET., NR, SHILLONG
55.	SHRI D. GHOSH	"	20. 7.1937	COAL, CALCUTTA
56.	SHRI H.M. KAPOOR	"	1. 9.1931	PAL., NR, LUCKNOW
57.	SHRI SUKANTA ROY	"	10. 7.1930	EG, ER, CALCUTTA
58.	SHRI V.N. MURTHY	"	10. 7.1934	MAP PRINTING, HYD.
59.	SHRI H.L. DESHPANDE	"	1. 7.1932	P&C, ER, NAGPUR
60.	SHRI R.G. JUG	"	1. 4.1937	EGD, OP: MAHARASHTRA, CR
61.	SHRI H. SURYANARAYANA	"	15.10.1932	EGD, OP: MAHARASHTRA, CR
62.	SHRI A.D. SAHA	"	16. 8.1936	SND, CHO, CALCUTTA
63.	SHRI S.V. CHOWDHURY	"	20. 2.1933	PET, ER, NAGPUR
64.	SHRI K.R. PARTHASARATHY	"	15. 7.1933	EGD, OP: TN&M, SR, MAD
65.	SHRI N. BHANUJEE	"	2. 1.1930	CMP, CHO, CALCUTTA
66.	SHRI D.C. CHAKRABORTY	"	21. 1.1937	EGD, OP: WB., ER, CAL.
67.	SHRI V.S. BANNA	"	20.12.1934	PET., NR, JAIPUR
68.	SHRI K.R. RADHUNANDAN	"	7. 2.1937	EGD, OP: I&G., SR, B'LORE
69.	SHRI A.K. DE	"	1. 3.1933	MAPS&CART., COAL, CAL.
70.	SHRI B.B.K. SASTRY	"	24.12.1933	PUBL., SR, HYDERABAD
71.	SHRI A.K. SEN	"	1. 4.1932	R&D, OP: W.B., ER, CAL.
72.	SHRI ARADINDA GHOSH	"	21. 5.1937	MAP, CHO, CALCUTTA
73.	SHRI B.C. PANDE	"	6.12.1931	TI, LUCKNOW

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e.v. Pandey

TRUR copy  
S.P. Shukla  
H.O.

S.P. Shukla  
Asst

LIST OF MEMBERSHIP TO B.A.T. AND P.T. 1970

NO	NAME	DATE OF BIRTH	DATE OF APT	DATE OF DEPT	DATE OF DEPT	PRESENT POSITION
1.	Sri P.K.Datta					
	Syed Iqbal Hussain					
	Dr. A.R.Sawarkar	01-07-1935	05-01-1961			RGD, CR, Nagpur
	Sri S.H.Mehdi	02-03-1939	14-06-1963	14-06-1966	10-09-1974	SZ, AMSE, Hyderabad
	Sri N.D.G.Tilak	04-00-1941	07-06-1961	14-04-1966	20-09-1974	EG, SR, Hyderabad
	Sri N.Achuta Rao	07-06-1942	06-06-1963	14-00-1963	21-09-1974	EG, SR, Hyderabad
	Sri N.N.Ohalli	14-03-1936	17-12-1960	20-04-1966	10-09-1974	RGD, NR, Janau
	Sri S.P.Mishra	15-00-1940	17-04-1963	17-04-1963	10-09-1974	NR, Lucknow
	Sri P.Subramanyam	21-12-1936	02-01-1961	16-04-1966	20-09-1974	UPWP, DR, Hyderabad
18.	Dr. H.Nalorajan	01-06-1937	14-00-1961	11-09-1964	13-09-1974	Pub, SR, Hyderabad
	Sri A.M.Kulakarni	17-02-1930	20-12-1964	05-10-1964	10-09-1974	TI, RC, Nagpur
	Sri G.R.Pradhan	23-01-1937	24-02-1961	03-03-1966	17-09-1974	EG, CR, Nagpur
	Sri Zamil Akhraf	01-07-1936	27-11-1959	24-04-1964	10-09-1974	AC, TI, Lucknow
	Sri K.Gopalakrishnan	02-11-1930	23-11-1959	20-04-1964	10-09-1974	MDP, CR, Madras
	Sri S.R.Oas	25-01-1937	23-11-1959	10-04-1964	13-09-1974	PGRS, CHO, Calcutta
	Sri K.S.Krishna Murthy	26-02-1939	16-01-1961	11-04-1966	19-09-1974	NER, Shillong
	Sri S.V.G.Krishna Rao	02-11-1941	19-03-1963	17-03-1963	21-09-1974	PIC, SR, Hyderabad
	Sri T.S.S.Sarma	14-02-1942	12-03-1962	11-09-1964	10-09-1974	MSC, WR, Jaipur
	Sri S.V.Srikantha	01-09-1935	13-02-1961	22-04-1966	10-09-1974	RSD, AMSE, Bangalore
20.	Sri R.B.Nay	24-03-1940	05-04-1963	03-04-1963	10-09-1974	EG, WR, Jaipur
	Sri S.C.Chattacharjee	15-06-1937	10-12-1959	15-04-1964	01-10-1974	1W, CHO, Calcutta
	Sri A.G.Masumdar	22-12-1937	06-01-1962	15-09-1964	13-09-1974	EG, ER, Calcutta
	Sri A.R.Fatih	02-05-1936	07-07-1961	23-04-1966	11-09-1974	Geodata, CR, Nagpur
	Sri A.Vishwanatha Raju	00-06-1940	03-02-1963	03-02-1963	16-09-1974	PGRS, SR, Hyderabad
	Sri G.Subramanian	00-06-1936	03-02-1961	21-04-1966	16-09-1974	MIDIVN, CHO, Calcutta
	Sri Anit Bhuchan Patil	21-01-1943	20-01-1966	20-01-1966	13-09-1974	Coal Wing, Calcutta
	Sri A.R.Basu	01-03-1938	10-12-1959	20-04-1964	13-09-1974	M & C, CHO, Calcutta
	Sri S.P.Kastogi	07-12-1941	24-12-1963	23-10-1963	13-09-1974	Pub., NR, Lucknow
	Sri A.K.Choudhury	01-00-1930	26-12-1960	09-04-1960	23-09-1974	E.G., ER, Calcutta
30.	Sri V.D.Mangal	23-07-1940	26-12-1960	17-10-1963	23-09-1974	Pat, NR, Lucknow
	Dr. C.Chakraborty	19-01-1942	03-03-1963	03-03-1966	23-09-1974	RGD, ER, Calcutta
	Sri Bisalendu De	14-02-1942	10-03-1966	10-03-1966	10-09-1974	Coal II, CW, Calcutta
	Sri Subhas C.Sharma	06-05-1941	17-04-1963	27-10-1963	20-09-1974	
	Sri A.S.Dhanta	31-12-1934	23-11-1959	24-04-1964	10-09-1974	
	Dr. H.Chattopadhyay	07-01-1942	01-00-1966	01-00-1966	10-09-1974	GMP, CHO, Calcutta
	Sri Hiranjnan Das	03-02-1942	17-02-1966	17-02-1966	10-09-1974	CSP, CHO, Calcutta
	Sri R.S.Kathiana	16-10-1936	06-01-1961	27-04-1966	19-09-1974	Pub, WR, Jaipur
	Sri A.H.Rakshit	02-04-1942	16-03-1966	12-05-1966	10-09-1974	PGRS, CHO, Calcutta
	Sri R.N.Pattanaik	12-11-1935	23-11-1959	20-04-1964	10-09-1974	RGD, ER, Bhubaneswar
40.	Sri S.P.Saxena	07-11-1942	14-02-1966	14-02-1966	10-09-1974	MSC, NR, Lucknow
	Sri R.C.Tyagi	16-05-1936	21-00-1961	22-04-1966	10-09-1974	EGD, II, WR, Jaipur
	Sri H.Nagaraja	01-02-1937	13-12-1960	13-04-1966	23-09-1974	RGD, SR, Bangalore
	Sri K.Raman	27-11-1941	28-02-1960	20-02-1960	23-09-1974	RGD, SR, Madras
	Sri K.P.Singh	00-07-1930	23-12-1960	13-04-1966	10-09-1974	EG, NR,
	Sri D.L.Jangi	00-12-1940	27-07-1963	01-01-1966	10-09-1974	Geothermal, NR, Lucknow
	Dr. S.R.N.Murthy	17-06-1936	25-11-1957	20-04-1964	10-09-1974	RGD, SR, Bangalore
	Sri D.K.Chakraborty	05-01-1942	22-02-1966	22-02-1966	13-09-1974	PGRS, NER, Shillong
	Sri T.A.Thiyagarajan	02-10-1936	23-11-1959	25-04-1964	10-09-1974	PPOD, AMSE, Bangalore
	Dr. R.L.Munshi	01-11-1942	10-03-1966	10-03-1966	10-09-1974	EGD, WR, Jaipur
50.	Dr. Adhir K.Basu	11-11-1942	17-02-1966	17-02-1966	13-09-1974	MSC, CHO, Calcutta
	Sri U.Dhattacharyya	05-01-1930	10-12-1959	10-04-1964	16-09-1974	Coal, CW, Calcutta
	Sri R.K.Gaur	31-07-1941	21-00-1963	09-11-1963	10-09-1974	RGD, NR, Lucknow
	Sri C.Mallikarjuna	15-02-1930	20-02-1961	16-04-1966	20-09-1974	RGD, SR, Bangalore
	Dr. Anupendu Gupta	29-06-1942	07-05-1966	07-05-1966	16-09-1974	CSP, CHO, Calcutta
	Sri H.Ponnuswamy	01-06-1933	16-12-1960	12-04-1966	10-09-1974	SR, Dargalore
	Sri R.K.Biswas	20-12-1940	15-12-1967	15-12-1967	10-09-1974	Cur., CHO, Calcutta
	Sri C.Thothathuri	05-06-1930	31-12-1964	27-10-1963	10-09-1974	PPOD, AMSE, Bangalore
	Sri U.K.Alosh	12-01-1941	15-01-1960	15-01-1960	10-09-1974	EG, NR, Dohra Dun
	Sri Da Prakash	21-12-1942	16-12-1967	16-12-1967	16-09-1974	RGD, ER, Patna
60.	Sri U.S.Mukhopadhyay	06-01-1941	22-02-1966	22-02-1966	21-10-1976	PIC, ER, Calcutta
	Sri Anil K.Roy	05-05-1941	05-01-1963	20-10-1963	21-10-1976	PGRS, CHO, Calcutta
	Sri F.V.Krishna Murty	12-11-1932	20-01-1961	10-04-1966	21-10-1976	Geodata, SR, Hyderabad
	Sri M.Mahmud	10-07-1935	17-03-1963	09-11-1963	07-11-1976	EGD, NR, Lucknow
	Sri K.G.S.Dawood	22-12-1932	13-01-1961	05-04-1966	16-09-1977	PGRS, AMSE, Bangalore
	Sri A.K.Talaputra	07-07-1941	03-05-1963	03-05-1966	21-10-1976	RSD, CHO, Calcutta
	Sri B.Neplakantam	21-06-1941	16-05-1966	16-05-1966	20-10-1976	TI, Hyderabad
	Sri B.Kar	26-07-1933	12-01-1961	10-04-1966	23-10-1976	WR
	Sri S.Kar	04-01-1943	10-01-1966	10-01-1966	16-10-1976	CSP, CHO, Calcutta
	Sri A.L.Sathar	16-11-1933	22-05-1961	05-05-1966	23-11-1976	PIC, WR, Jaipur
70.	Sri S.D.Shukla	01-07-1940	01-07-1964	06-11-1963	02-11-1976	EG, NR,
	Sri J.C.Banerjee	01-04-1934	10-12-1959	15-04-1964	21-10-1976	CHO, Calcutta
	Sri Bhanu K.Sarkar	15-02-1942	04-03-1963	17-10-1963	21-10-1976	CSP, CHO, Calcutta
	Sri C.Kola Hedy	05-12-1933	24-01-1961	11-04-1966	23-10-1976	
	Sri H.K.Naskar	01-00-1936	10-04-1961		21-10-1976	MSC, CHO, Calcutta
	Sri G.P.Sarkar	02-03-1945	02-09-1967	02-09-1969	21-10-1976	RGD, ER, Calcutta
	Sri Hiran Lal	13-04-1943	29-12-1964	29-12-1964	20-10-1976	RGD, NR, Janau
	Sri M.L.Kalsotra	07-02-1943	21-11-1967	21-11-1969	23-10-1976	EGD, CR, Raipur
	Dr. A.Mazumdar	01-00-1945	17-11-1969	17-11-1969	25-10-1976	On lien abroad
	Sri Surya Das	17-04-1943	12-11-1964	12-11-1969	07-07-1979	RGD, NR, Janau
80.	Dr. Asit Ranjan Das	01-02-1945	17-01-1969	07-12-1971	12-00-1977	EGD, WR, Jaipur
	Dr. A.H.Sankar	15-11-1941	11-03-1966	11-03-1966	21-10-1976	MSC, CHO, Calcutta
	Sri P.S.Paul	25-02-1935	21-12-1960	05-04-1966	05-00-1977	Geodata, CN, Calcutta
	Sri K.S.R.Rao	15-07-1942	03-02-1966	03-02-1966	11-00-1977	CZ, AMSE, Nagpur
	Sri I.B.Chitbur	21-12-1933	05-10-1956	12-05-1964	20-06-1970	EG, CR, Nagpur

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S.P. Shukla  
Advocate

S. P. Shukla  
AAR

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LIST OF MEMBERSHIP IN I.R.S. AS ON 1-12-1980 (Contd.)

UNIT	NAME	DATE OF BIRTH	DATE OF APT	APT IN BR-A	APT IN PG	PRESENT POSTING
444.	Sri Rajendra Dubey	05-01-1949	06-09-1972	09-07-1973	05-01-1985	EGD, CR, Nagpur
447.	Dr. Arvind Prasad	01-07-1940	12-12-1965	24-06-1972	04-03-1985	Enr, Patna
448.	Sri K. Palaniappan	17-06-1948	22-04-1974	22-04-1974	04-03-1985	S2, AMSE, Hyderabad
449.	Sri S.N. Panda	20-03-1940	19-02-1967	22-06-1972	04-03-1985	RGD, ER, Dhananagar
450.	Sri B.K. Gupta	10-01-1930	19-00-1963	15-06-1972	04-03-1985	EGD, NR, Jabalpur
	Sri K.P. Sharma	25-12-1945	10-04-1969	16-06-1972		On leave ?
	Dr. Indram Chattopadhyay	11-03-1950	05-03-1974	05-03-1974	02-03-1985	Pat, NR, Jaipur
	Sri Sureshwar Singh	21-06-1935	20-11-1963	16-06-1972	04-03-1985	RGD, NR, Jabalpur
	Dr. J. Simachalam	09-05-1948	03-11-1972	04-07-1973	04-03-1985	On Lien with ISRO
	Sri I. Sundaram	02-00-1943	29-07-1969	20-10-1972	03-03-1985	IO, CHO, Calcutta
	Sri Kallol Guha	11-11-1946	20-03-1974	20-03-1974	02-03-1985	EG, ER, Calcutta
	Sri P.N. Varma	27-07-1947	20-00-1963	20-06-1972	02-03-1985	EG, NR, Shillong
	Dr. Partha S. Mishra	12-11-1944	20-09-1974	20-09-1974	06-03-1985	EG, CR, Nagpur
	Sri B.S. Rawat	10-06-1941	20-06-1966	23-09-1972	04-03-1985	FGRS, NR, Lucknow
460.	Sri S.V. Satyanarayana	07-01-1940	15-12-1973	15-12-1973	12-00-1985	EGD, CR, Hyderabad
	Sri B.C. Verma	22-09-1931	11-12-1960	16-06-1972	04-03-1985	Pat, NR, Lucknow
	Dr. Nuptona Primal	03-00-1949	01-07-1974	01-07-1974	-1987	Geog, CHO, Calcutta
	Sri J.H. Saitlu	20-10-1939	16-00-1963	14-06-1972	06-03-1985	EG, NR, Lucknow
	Sri Dabi Prasad Das	02-01-1949	01-09-1972	10-07-1973	02-03-1985	Pat, CHO, Calcutta
	Sri S.H. Varma	24-05-1940	19-00-1963	13-06-1972	02-03-1985	Publ., CHO, Calcutta
	Sri Anand Mishra	03-10-1940	16-01-1974	16-01-1974	03-03-1985	FGRS, AMSE, Bangalore
	Sri J.N. Dhoundial	15-07-1940	19-00-1963	16-01-1974	04-03-1985	EG, NR, Dhananagar
	Sri H.P. Saxena	12-09-1949	20-00-1972	09-07-1973	-1985	EG, CR, Nagpur
	Dr. K. Sriram	24-07-1939	20-00-1969	22-09-1972	08-03-1985	Env. Geol., SR, Hyderabad
470.	Sri Arvind K. Sinha	20-07-1950	01-12-1973	01-12-1973	11-03-1985	EG, NR, Shillong
	Sri R.S. Mithi	12-07-1942	01-05-1969	23-03-1973	04-03-1985	Pat, NR, Lucknow
	Sri Ragh Pal Singh	03-04-1941	04-03-1974	04-03-1974	04-03-1985	RGD, NR, Jabalpur
	Sri B.R. Dasgupta	20-12-1939	12-00-1963	02-04-1973	04-03-1985	Publ., CHO, Calcutta
	Sri K.P. Reddy	01-07-1944	01-05-1969	11-04-1973	04-03-1985	Env. Geol., SR, Hyderabad
	Sri N.S. Tomar	19-00-1947	25-03-1974	25-03-1974	03-03-1985	AMSE, Nagpur
	Sri S.N. Sonu	29-11-1939	19-00-1963	03-04-1973	04-03-1985	E.G., NR, Lucknow
	Sri Sunil Chopra	27-02-1949	24-11-1973	24-11-1973	09-03-1985	Eco. Geol., NR, Faridabad
	Sri P. Sathyanandan	16-11-1946	04-03-1974	04-03-1974	04-03-1985	RGD, TN, SR, Madras
	Sri J.K. Dasu	01-05-1937	01-00-1963	29-03-1973	02-03-1985	SI, CHO, Calcutta
100	Sri R.H. Roy	10-01-1949	18-12-1973	10-12-1973		RGD, NR, Jabalpur
	Sri S.P. Mahakud	21-06-1942	02-01-1967	05-04-1973	02-04-1985	RGD, ER, Dhananagar
	Sri J. Roy Chowdhury	24-06-1948	12-12-1973	12-12-1973	06-00-1985	EG, ER, Calcutta
	Sri Kalyan K. Sen	22-00-1943	07-02-1970	04-05-1973	02-03-1985	Coal, Calcutta
	Sri Madaya Nath Kulkarni	01-01-1949	01-11-1973	01-11-1973	02-03-1985	OMENG, Calcutta
	Sri C. K. Panda	01-10-1940	17-00-1963	03-04-1973		On Lien ?
	Dr. S.S. Anand	04-03-1940	20-03-1974	20-03-1974	20-03-1985	NR, AMSE, Jaipur
	Sri A.V. Krishna Rao	1-10-1942	20-02-1970	10-04-1973	02-03-1985	RGD, SR, Madras
	Sri Buddhadasa Choudhury	27-04-1949	09-11-1973	09-11-1973	06-00-1985	RGD, CR, Calcutta
	Sri P.A. Sinha	03-04-1947	05-01-1974	05-03-1974	02-03-1985	EGD, SR, Hyderabad
70.	Sri S.G. Dandaji	20-06-1945	26-12-1969	23-06-1973	04-03-1985	Pat, CR, Nagpur
	Sri Anand Chatterjee	12-00-1949	04-10-1974	04-10-1974	07-03-1985	EGD, NR, Lucknow
	Sri P.H. Chatterjee	01-05-1931	24-00-1965	04-04-1973	02-03-1985	RGD, CHO, Calcutta
	Sri K.K. Srinivasan	01-05-1942	10-04-1974	10-04-1974	04-03-1985	RGD, NR, Dhananagar
	Sri K.K. Mahapatra	05-06-1950	09-10-1973	09-10-1973	-1985	Cum gratia, CR, Nagpur
	Sri K.K. Mukhopadhyay	24-01-1942	10-04-1970	10-11-1973	02-03-1985	Coal, CH, Calcutta
	Sri Kuntal Choudhury	01-01-1941	27-03-1974	27-03-1974	04-03-1985	EGD, CR, Nagpur
	Sri U.D.V. Krishna Rao	05-03-1942	01-03-1965	10-11-1973	04-03-1985	Publ., SR, Hyderabad
	Sri G. Rajagopalani	15-01-1940	12-12-1973	12-12-1973	00-03-1985	EG, SR, Hyderabad
	Sri P.N. Choudhury	19-02-1943	00-10-1969	10-11-1973	02-03-1985	Coal, CH, Calcutta
90.	Sri Jayanta K. Nanda	04-03-1949	01-06-1974	01-06-1974	07-03-1985	EGD, ER, Orissa
	Sri T.K. Sen	10-03-1943	11-11-1969	24-03-1972	02-03-1985	MG, ER, Calcutta
	Dr. Shambhu Nath Choudh.	27-09-1950	01-03-1974	01-03-1974	02-03-1985	CPL, CHO, Calcutta
	Sri R.S. Alolkar	12-10-1933	20-05-1967	07-11-1973	04-03-1985	Pat, CR, Nagpur
	Sri S.S. Dasg.	03-03-1942	10-05-1968	07-11-1973	05-03-1985	RGD, ER, Calcutta
	Sri A.C. Pati	00-10-1950	01-02-1974	01-02-1974	07-00-1985	RGD, CR, Dhananagar
	Sri K.K. Ghosh	14-10-1945	25-09-1965	07-11-1973	04-03-1985	RGD, NR, Faridabad
	Sri K.K. Ghosh	02-03-1950	27-11-1973	27-11-1973	09-00-1985	RGD, NR, Faridabad
	Sri Akh K. D.	17-05-1942	20-10-1969	07-11-1973	02-03-1985	EGD, ER, Calcutta
	Sri B. Jyoti K. Ghosh	14-07-1947	21-06-1972	11-07-1973	04-03-1985	RGD, ER, Calcutta
	Sri S.D. Ghosh	00-04-1948	05-12-1973	05-12-1973	02-03-1985	EGD, NR, Jaipur
	Sri Anand K. Dasu	05-01-1945	00-02-1971	19-11-1973	00-03-1985	FGRS, ER, Calcutta
	Sri Jugal Kishore Altra	20-12-1946	17-12-1973	17-12-1973	04-03-1985	FGRS, NR, Jaipur
	Sri B.H. Kankana	04-01-1930	26-06-1961	12-11-1973	07-03-1985	EGD, SR, Hyderabad
	Sri Ranadhir Ganguly	07-00-1946	29-10-1973	29-10-1973	02-03-1985	EGD, OMENG, Calcutta
	Sri Rudipta Lahiri	20-04-1950	21-03-1974	21-03-1974	00-03-1985	Env. Geol., ER, Calcutta
	Sri H. Phadnis	02-12-1943	02-03-1971	07-11-1973	02-03-1985	Pat, CHO, Calcutta
	Sri Jayanta K. Ghosh	24-03-1947	31-12-1972	10-07-1973	02-03-1985	Coal, Calcutta
	Sri R. Dasg.	04-06-1949	20-10-1973	20-10-1973	04-03-1985	RGD, AMSE, Bangalore
	Sri P.C. Narasimh	31-12-1936	26-02-1962	10-11-1973	04-03-1985	PPOD, AMSE, Bangalore
	Sri T.K. Saha	16-01-1945	04-02-1971	10-11-1973	04-03-1985	RGD, NR, Dhananagar
	Sri P.V. S. Kumar	03-04-1950	11-11-1974	11-11-1973	04-03-1985	OMENG, Mangalore
	Sri K.K. Ghosh	13-10-1943	02-09-1971	06-04-1976	02-04-1985	RGD, NR, Nagpur
	Sri P.C. Nandan	11-07-1951	05-01-1973	04-10-1974	02-03-1985	EG, NR, Dhananagar
	Sri G.R. Dasg.	09-03-1936	05-03-1962	17-11-1973	02-03-1985	UP:SG, SR, Bangalore
	Sri M. Ananda Rao	04-05-1945	13-02-1973	19-00-1974	04-03-1985	FGRS, AMSE, Bangalore
	Sri Anil Saha	21-01-1947	20-03-1974	10-11-1973	04-03-1985	EG, NR, Lucknow
	Sri P. Shanmugam	10-01-1941	16-00-1	19-00-1974	04-03-1985	Publ., SR, Madras
	Dr. S.H. Dasu	06-10-1943	23-00-		02-03-1985	RGD, ER, Calcutta
	Sri S.D. Mahanty	10-00-1940	19-1	17-00-1974	06-03-1985	RGD, ER, Dhananagar

e.v. Nandey

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S.P. Sankh

S.P. Shukla Advocate

Before The Central Administrative Tribunal  
Additional Bench At Allahabad

11/15

Lucknow Circle  
Lucknow

Annexure No. 10

GOVERNMENT OF INDIA

ENVIRONMENTAL GEOLOGY DIVISION  
NORTHERN REGION  
GEOLOGICAL SURVEY OF INDIA  
SECTOR - "E" ALIGANJ  
LUCKNOW.

No. 2877/EVG/HR/GSI/DNR/87, Dt. the, 28th Dec., 87.

To,

The Director - In-Charge,  
Geotechnical & Spl. Investigation,  
Geological Survey of India,  
Northern Region (7th Floor),  
Lucknow.

Sub.: - Joining Report.

Sir,

Please find enclosed herewith a copy of  
joining report ( in original ) of Dr. C.K. Pandey,  
Geologist (Sr.) for your kind information and  
necessary action.

Yours faithfully,

*[Signature]*  
28/12

( A. K. DUTT )  
DIRECTOR

\*M.P.\*

*[Handwritten initials]*  
8-2-89

*[Handwritten signature]*  
e.v. Pandey

TRUE COPY

S.P. Shukla *[Signature]*  
Admiral